Title: Discussion on the motion for consideration of the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2012 (Discussion concluded and Bills passed).

MR. DEPUTY-SPEAKER: Now, the House will take up Item No.10â€"Hon. Minister.

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): Mr. Deputy-Speaker Sir, with your permission I beg to move*:

"That the Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the States of Kerala and Chhattisgarh, be taken into consideration."

Clause (25) of article 366 of the Constitution defines, "Scheduled Tribes" as such tribes or tribal communities or parts of or groups within such tribes or tribal communities as are deemed under article 342 to be Scheduled Tribes for the purposes of this Constitution.

16.02 hrs (Shri Satpal Maharaj in the Chair)

In view of the above constitutional provisions, the first list of Scheduled Tribes in Kerala was notified *vide* the Scheduled Castes and Scheduled Tribes (Modification) Order, 1956. It was further amended through the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976. The 'Marati' community was excluded from the list of Scheduled Tribes of Kerala *vide* the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 2002.

The Communities of "Abujh Maria" and "Hill Korwa" identified as Particularly Vulnerable Tribal Groups have not been enlisted in the list of Scheduled Tribes of the State of Chhattisgarh.

To fulfill the longstanding demand for the re-inclusion of 'Marati' community in the list of Scheduled Tribes in the State of Kerala, it is proposed on the recommendation of the State of Kerala to amend Part VII of the Schedule to the Constitution (Scheduled Tribes) Order, 1950 relating to Kerala and insert a new entry at Sl. No.28 asâ€"Marati'.

To fulfill the longstanding demand for granting Scheduled Tribes status to the Particularly Vulnerable Tribal Groups namely the "Abujh Maria" and Hill Korwa" in the list of Scheduled Tribes in the State of Chhattisgarh, it is proposed on the recommendation of the State of Chhattisgarh to amend the entry at Sl. No.16 and 27 occurring under Part XX of the Schedule to the Constitution (Scheduled Tribes) Order, 1950, relating to Chhattisgarh and insert a new entry "Abujh Maria" after Asur at Sl. No.16 and a new entry at Sl. No.27 of "Hill Korwa" after Korwa.

The Bill seeks to achieve a long time demand for these respective communities from Kerala and Chhattisgarh. We would be actually, by including these communities, addressing a genuine demand which has been pending for quite a long time now. I think this will help these communities in the amelioration of their living conditions. The "Maratis", "Abujh Maria" and "Hill Korwa" communities of these respective States certainly deserve this classification.â \in ¹ (*Interruptions*)

MR. CHAIRMAN: Please do not disturb.

SHRI V. KISHORE CHANDRA DEO: Therefore, I commend that this Bill be taken up by this august House.

MR. CHAIRMAN: Motion moved:

"That the Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the States of Kerala and Chhattisgarh, be taken into consideration."

भी सोहन पोर्टा (कांकेर): माननीय सभापित महोदय, सरकार ने संविधान के अनुसूचित जनजाति आदेश 1950 (संशोधन) विधेयक 2012 केरल और छत्तीसगढ़ का दूसरा संशोधन पेश किया है, मैं इसका समर्थन करता हूं। इस सदन में अनुसूचित जाति विधेयक भी अभी पारित हुआ है। तब से तेकर अभी तक मैं यहां बैठा सुन रहा हूं। अनुसूचित जाति और अनुसूचित जनजाति वर्ग के अलग-अलग राज्यों में बहुत भिननताएं हैं। अतग-अलग राज्यों में अलग-अलग बोली, भाषा, रहन-सहन, खानपान होते हुए भी यह कहा जाता है कि हम हिन्दुस्तानी एक हैं। लेकिन जहां जनजाति की बात आती है, आरक्षण की बात आती है तो किसी राज्य में कुछ होता है तो कहीं कुछ और होता है। कहीं पर कुछ जातियां अनुसूचित जाति में हैं, कहीं जनरल कैटेगिरी है तो कहीं गश्ती SC (अनुसूचित जाति) में हैं, कुछ राज्यों में इन्हें आरक्षण प्रप्त है तो कुछ में नहीं है। इस प्रकार की भिननता वर्षो हैं? जब हम एक देश की बात कहते हैं तो विभिनन राज्य, भाषा, वेशभूषा के बावजूद एक है। जब हम जनजाति एक देश में हैं तो इसमें अलग-अलग परिभाषित क्यों हैं? यदि किसी एक राज्य विशेष में किसी जाति को आरक्षण का लाभ मिल रहा है तो पूरे देश में इस जाति वर्ग को लाभ मिलना चाहिए। पूरे देश में कुछ राज्यों को छोड़कर जनजातियां पूल्येक राज्य में हैं, कहीं ज्यादा हैं तो कहीं कम हैं। इनका खानपान, रहनसहन, भाषा अतग हो सकती है लेकिन सभी पूंतों में संस्कृति, विचारधार और भोलापन समान है। यही कारण है कि जनजाति वर्ग में आर्थिक, सांस्कृतिक और शैक्षणिक युधार के लिए समय-समय पर संविधान में संशोधन लाकर पिछड़ेपन को दूर करने का पूपास किया जा रहा है। बाब साहेब अंबेडकर ने अनुसूची 340, 341 और 342 में कुमशः पिछड़ा वर्ग, अनुसूचित जाति, अनुसूचित जनजाति वर्ग के लिए संवैधानिक व्यवस्था बनाई जिसके अंतर्गत इन वर्गों के ज्याय के लिए, आर्थिक, सामाजिक और राजनैतिक और शैक्षणिक पिछड़ेपन का अध्ययन कर इसे दूर करने के लिए राह्यपित के पास आयोग के माध्यम से प्रताव आता है और राज्यपत के परमर्भ से लोकराम से अधित दर्जा प्रवात की प्रायन के परमर्भ से लोकराम के माध्यम से उचित दर्जा प्रवात विवार जाता है।

महोदय, देश में 2001 की जनगणना के अनुसार 84.3 मिलियन के लगभग इस देश की जनसंख्या का 8.5 प्रतिशत अनुसूचित जनजाति वर्ग हैं। जनजातियां पहाड़, उबहु-स्वाबह, नदी-नाले और जंगलों की वाशिंदा हैं, जहां ये अपने आपको असुरक्षित सा महसूस कर रही हैं। आप पहाड़ी क्षेत्रों में देखें तो वहां माइंस, मिनारत्य और फेरिस्ट इत्यादि के कारण आज ये लोग बेदखल हो रहे हैं। इस बात को मैं इसिलए कहना चाह रहा हूं वर्योंकि अनुसूचित जनजाति वर्ग प्रमुख रूप से कृषि व्यवसाय पर निर्मर करता है और आज ये लोग मिनरत्य और माइंस के नाम पर बेदखल हो रहे हैं, उनकी जमीन अधिगृद्धीत हो रही हैं। बिल्क यह कहा जाए कि अनुसूचित क्षेत्र में लागू भूमि अधिगृद्धण अधिनियम, 1984 विस्थापित परिचारों की पुनर्स्थापना और पुनर्वास पर राष्ट्रीय नित, 2003 कोयला अधिनयम, 1957 तथा राष्ट्रीय स्विनज निति और पेशा अधिनियम, 1996 स्पष्ट रूप से इनके लिए व्यवस्था हैं। इनकी जो सम्पत्ति या भूमि हैं, इनके माध्यम से सुरक्षित स्वने का उपाय हैं। उसके बावजूद एक बार नहीं बार-बार इन नियमों का उत्लंघन हो रहा हैं, उनहें बेदखल किया जा रहा है और मुआवजा देने के नाम पर उनहें नाममात् की मुआवजा राशि ते ती जाती हैं और मुआवजा राशि लेने के बाद उनके पुनर्वाय कान्याति वर्ग का जीवन बदतर होता जा रहा हैं। मैं इस सदन के माध्यम से सरकार का ध्यान दिलाना चाहता हूं कि जहां मिनरत और माइंस क्षेत्र हो, चिद वहां दूडबल्, की जमीन हैं तो उनहें पहें पर लीज देने का पुवधान हो। पहें पर लीज देने से फायदा यह होगा कि जब तक वहां मिनरत वलेगा, जितने दिन का पहा रहेगा, उतने दिन वह कार्य करेगा या फिर जिस अवधि तक का पहा बना रहेगा, उस अवधि तक या पहले भी चिद वहां कार्य समाप्त हो जायेगा तो उसे उस भूरवामी को वह तुत फिर से वापस हो। इसी तरह से हम लोग मुआवजे के तौर पर कई बार उनहें नौकारी दे तेते हैं, लेकिन एक बार नौकरी दे ती, फिर दोबार मिलेगी या नहीं मिलेगी, उसकी कोई भारदी नहीं होती। इसलिए हमारा कहना है कि उन्हें मुआवजा तो मिले, लेकिन उसके साथ-साथ उन्हें भारहोल्डर बना दोना चाहिए, ताकि आजीवन उनके परिचार को किसी न किसी रूप से आर्थिक लाभ प्राप्त होता रहे।

सभापति महोदय, अभी संविधान (अनुसूचित जातियां) आदेश (संशोधन) विधेयक, 2012 पर भी यही चर्चा हो रही थी कि सब-प्लान या फिर 275(1) के अंतर्गत ट्राइबल की धनराशि जो राज्यों को मिलती हैं। लेकिन वह वहां के आदिवासियों या जनजाति क्षेत् के विकास में, वहां के डैंवलपमैन्ट में जो खर्च होनी चाहिए, लेकिन वह पैसा उसमें खर्च नहीं होता। बल्कि उसे डाइवर्ट करके अन्य क्षेत्रों में खर्च किया जाता हैं। आज यहीं कारण हैं, चाहे वह शिक्षा के क्षेत्र में हो, आवागमन के क्षेत्र में हो, सिंचाई के क्षेत्र में हो, हर क्षेत्र में ये लोग पीछे हैं और यही कारण हैं कि आज हम पिछड़े हुए लोगों की बात करते हैं| आज चाहे शेडसूल्ड कारट्स, शेडसूल्ड ट्राइब्स में हो या अन्य पिछड़े वर्गों की बात हो, आज कई अन्य जातियां इसमें शामिल होना चाहती हैं, क्योंकि उन्हें आरक्षण की सुविधा मिलती हैं_। आज हर कोई कहता है कि हम भी उस वर्ग के हैं, 1948 के पहले हम उस वर्ग के माने जाते थे, लेकिन आज वंचित हैं। एक तरफ हम आरक्षण के लिए और नई जातियों को जोड़ रहे हैं, चाहे अनुसूचित जाति में हो या अनुसूचित जनजातीय वर्ग में हो। लेकिन दूसरी तरफ हम देखें कि सुप्रीम कोर्ट ने कहा है कि आरक्षण पचास प्रतिशत से अधिक नहीं होना चाहिए। हम जातियों की संख्या बढ़ा रहे हैं। चाहे पिछड़ा वर्ग में बढ़े, चाहे अनुसूचित जाति में बढ़े या अनुसूचित जनजाति में बढ़े। कई समाज को जोड़ कर संख्या बढ़ा रहें हैं। लेकिन हम 50 पूतिशत से ज्यादा आरक्षण का लाभ नहीं ले सकते हैं। मैं कहना चाहूंगा कि अगर 50 पूतिशत से अधिक लाभ नहीं ले सकते हैं तो फिर हमारी आर्थिक स्थिति कैसे बढ़ेगी, कैसे सुधरेगी? यदि हम कहें कि दो रोटी हैं। एक रोटी के दो ट्रकड़े कर दें। एक ट्रकड़े को एक वर्ग खाए और बाकी एक ट्रकड़े को चार भागों में बांट दें। चाहे आज अल्पसंख्यक भी कहते हैं कि हमको भी आरक्षण दें तो अल्पसंख्यकों को ले लें, अनुसूचित जाति-जनजाति को ले लें और पिछड़े वर्ग को ते तें तो एक टुकड़े को चार वर्ग खाएंगे और एक टुकड़े को एक वर्ग खाएगा तो मोटा तो एक टुकड़ा खाने वाला ही होगा। हम जो एक टुकड़े के चार हिस्से कर रहे हैं, उनका क्या हाल होगा? आरक्षण के लिए 50 प्रतिशत की सुप्रीम कोर्ट ने जो रूलिंग दी है, उसमें भी सुधार होना चाहिए, बढ़ना चाहिए_। जिस तरह से हम समाज को आरक्षण की शेणी में जोड़ रहे हैं, वे जिस तरह से कहते हैं कि संविधान में जनसंख्या के अनुपात में आरक्षण हो, उसी जनसंख्या के अनुपात में हमको आरक्षण मिलना चाहिए ताकि हमारी आर्थिक रिथति मज़बूत हो सके, हम मज़बूत हो सकें। अन्य समाज के समक्ष हम भी अपने स्तर को खड़ा कर सकें। आज हम इस बात से इंकार नहीं कर सकते हैं कि समाज एक पूकार से दो वर्ग में बंद चुका हैं। एक वर्ग वह है जिनको सभी पूकार की सुविधाएं मिल रही हैं, जिनके पास सुविधाएं पहुंच रही हैं, मूलभूत सुविधा पहुंच रही हैं। वे उन सुविधाओं का लाभ उठाते हुए आगे बढ़ने का पूयास कर रहे हैं। दूसरी तरफ एक वर्ग जिन्हें किसी भी पूकार की सुविधा उपलब्ध नहीं हो रही हैं। न वहां आवागमन हैं, न वहां शिक्षा हैं। ...(<u>व्यवधान</u>)

सभापति महोदय : आप शांत रहे, व्यवधान न करें।

...(व्यवधान)

श्री सोहन पोटाई : एक तो ले-दे कर यह ट्राइबल का बिल आया है_| आप लोग ट्राइबल का विरोध कर रहे हैं_| ट्राइबल के नाम से राजनीति की है_| ...(<u>व्यवधान</u>) आज ट्राइबल का आदमी खड़ा हो कर बोल रहा है तो टोका-टोकी कर रहे हैं_| इसका मतलब हमको बोलने का अधिकार नहीं है_| ...(<u>व्यवधान</u>)

सभापति महोदय : आपको बोलने का अधिकार हैं।

...(व्यवधान)

सभापति महोदय : आप शांत रहें।

श्री **सोहन पोटाई!** पूरा देश इस बात को देख रहा है और कांग्रेस के पक्ष से टोका-टाकी हो रही है_| एक ट्राइबल बोल रहा है_| पूरा देश देख रहा है_| ...(<u>व्यवधान</u>)

सभापति महोदय : वे आपका समर्थन कर रहे हैं।

…(<u>व्यवधान</u>)

सभापति महोदय : आप शांत रहिए। डिस्टर्ब न कीजिए।

श्री सोहन पोटाई : मैं कह रहा था कि ये सभी रिथतियां हैं। आज बहुत सारे क्षेत्र ऐसे हैं, जैसे अनुसूचित जनजाति क्षेत्र हैं, चाहे हम झारखण्ड को तें, बिहार का कुछ हिस्सा लें, चाहे ओडिशा है, चाहे मध्य पुदेश है, छत्तीसगढ़ है या महाराष्ट्र है, ऐसे कुछ क्षेत् हैं, जहां पर विकास ठीक से नहीं हो पाया है, जहां शिक्षा ठीक से नहीं पहंच पाई हैं। यही कारण हैं कि वहां आज नक्सलवाद पनप रहा हैं। वह भी हमारे विकास के लिए एक बहुत बड़ी चुनौती हैं। यह पूरे देश की चुनौती के साथ-साथ ट्राइबल के लिए भी एक चुनौती बन गया हैं। इसका भी समाधान कैसे हो सके, इसका प्रयास होना चाहिए। क्योंकि जिस क्षेत्र से मैं आता हूँ, वह पूरा संवेदनशील क्षेत्र है, नक्सलाइट क्षेत्र हैं। वहां यदि कोई पुलिस वाला मारता है, वह भी आदिवासी होता हैं, जो मरता है, वह भी आदिवासी होता हैं। अगर पुलिस वाले को कोई नक्सलाइट मारता है, वह भी आदिवासी होता हैं। यदि संदेह के आधार पर किसी की शिरपतारी होती हैं तो वह भी आदिवासी होता हैं। इस पूकार यह कहना चाहिए कि हम दो पाटन के बीच में हैं। मैं इस सदन के माध्यम से माननीय मंत्री जी और सरकार से आगृह करूंगा कि इस दो पाटन के बीच में जो आदिवासी पिस रहे हैं, उनको आप बचाइए ताकि वहां का विकास हो सके। वे लोग सुरक्षित हो सकें। मुझे दुख लगता है, जब कोई नक्सलाईट पुलिस के हाथों मारा जाता हैं। तब वहां पर ह्यूमन राइट्स वाले पहुंच जाते हैं कि यहां पर निर्दोष को मारा गया। कहा जाता है कि वहाँ रोज़ एक आदिवासी मारा जाता है, अनुसूचित जनजाति वर्ग का मारा जाता है, तब वहां पर कोई ह्रामन राइट्स वाले नहीं जाते हैं। न ही वह कभी दस्व पूकट करता है कि यहां पर आदिवासी मारे जा रहे हैं। इसलिए मैं आज सदन के माध्यम से यहां पर इस बात को कहना चाहता हूं। हमारी छत्तीसगढ़ की सरकार ने कुछ जातियों का प्रस्ताव केन्द्र सरकार को भेजा है, जिसमें कुछ मात्रात्मक तूटियां हैं, वर्ष 1948 और इसके पहले, मैं दस्तावेज देख रहा था, मुझे वहां के बहुत सारे लोगों ने लाकर दिखाया, जब-जब इसका बंदोबस्त हुआ, उस समय सभी में अलग-अलग है, कहीं पर सौंरा लिखा है, कहीं पर सावरा लिखा है और कहीं पर कुछ लिखा हैं। कई जगह अनुवाद में तूटि हैं, जैसे पठारी, पथारी हैं तो टीएच ठ भी होता हैं और थ भी होता हैं तो कहीं पठारी लिख दिया है और कहीं पठारी लिख दिया हैं। इस तरह से कुछ जातियां हैं, राज्य सरकार ने जो भेजा है, उसमें पारधी, सौंय, संवय, सडय, सहय, भूईयाँ, भूयां, भूरया तथा भिया, बिंझिया, शैतिया, अबूझमाड़िया, पहड़ी कोरवा, सवरिया, किसान पूधान, परगनिहा एवं पठारी को अनुसूचित जनजातियों की सूची में शामिल करने के लिए राज्य सरकार ने केंद्र सरकार को पूरताव भेजा हैं।

अतः मैं निवेदन करूंगा कि इन्हें भी शीघूता से शामिल करके इन्हें लाभ पूदान किया जाये क्योंकि अभी जिस तरह पूर्व में बहुत लोग अनुसूचित जनजाति वर्ग के आये थे, लेकिन जो मिशल रिकॉर्ड मंगा रहे हैं, उसमें इस पूकार से मात्रात्मक तुटि के कारण इन लोगों को किसी पूकार का लाभ नहीं मिल रहा हैं। पहले अनुसूचित जनजाति का लाभ लेते हुए नौकरी कर रहे थे लेकिन उनके बच्चों को आज शिक्षा के लिए तरसना पड़ रहा हैं। इन्हें शीघूता से शामिल करने की आवश्यकता हैं।

भी स्युवीर सिंह मीणा (उदयपुर): महोदय, आज सदन में संविधान (अनुसूचित जनजातियां) आदेश (दूसरा संशोधन) विधेयक, 2012 विषय चल रहा हैं। मूल रूप से इसका जो टारगेट हैं, वह यह हैं कि केरल और छत्तीसगढ़ राज्यों में अनुसूचित जनजातियां की सूची को उपांतरित करने के लिए संविधान (अनुसूचित जनजातियां) आदेश, 1950 का और संशोधन करने के लिए विधेयक। मैं राजस्थान का रहने वाला हूं, मैं राजस्थान से आता हूं और यह विषय ट्राइबल्स का हैं। एक वक्ता अभी फरमा रहे थे कि ट्राइबल देश के किसी भी कोने का हो, किसी भी राज्य का हो, किसी भी खण्ड का हो, परन्तु मूल रूप से उनकी सांस्कृतिक पृष्ठभूमि, रहन-सहन और व्यवहार लगभग मिलता-जुलता हैं, उनकी समस्याएं लगभग मिलती-जुलती होती हैं। इस कारण मूल विषय के साथ कुछ बातें मैं जोड़ना चाहता हूं। यदि हम ईमानदारी से उन पर अमल करें तो ये उनकी पूगति के लिए लाभदायक साबित हो सकती हैं। यह बात सत्य हैं कि कोई भी पार्टी या कोई भी कार्यक्रम पूरम्भ करने के साथ ही अनुसूचित जाति, अनुसूचित जनजाति का नाम निश्चित तौर पर लेता भी हैं और उन कार्यक्रमों का लाभ उनको पहुंचाने की बात कहता हैं। यह बात भी सत्य हैं कि आजादी के समय आदिवासियों और कमजोर तबके के जो लोग हैं, उनकी स्थित इतनी बेहतर नहीं थी, जितनी कि आज हैं,

परन्तु फिर भी आज कुछ अधिक काम करने की आवश्यकता हैं। निष्ठापूर्वक उन तक इसका लाभ पहुंचे, इसके लिए सरकार की जो नीतियां बनें, उनमें बहुत ही ईमानदारी बरतने की आवश्यकता हैं। उन्हें इम्प्लीमेंट करने का जो भी हमारा तंत्र हैं, उस तंत्र को और मजबूत करने की आवश्यकता हैं। उसको ज़्यादा जागरूक करने की आवश्यकता हैं।

संविधान के अनुच्छेद 366 के खंड 25 में अनुसूचित जनजातियों को परिभाषित किया गया है और संविधान के अनुच्छेद 342 के तहत इनको स्थाकर जितने हमारे पूर्योजन हैं, उनका लाभ देने की बात है और सारा सिस्टम उनके लिए व्यवस्थित किया हैं। अनुच्छेद 342 में जो जातियाँ इनक्लूड होती हैं या लिस्टेड होती हैं, उसकी जो मुख्य रूप से परंपरा है या व्यवस्था है, वह यह है कि महामहिम राष्ट्रपति संबंधित राज्य के या संघ राज्य के राज्यपाल से परामर्श करके, वहाँ की जातियों को सिमितित कर सकते हैं और उनको निकालने या जोड़ने का काम कर सकते हैं। संसद को अधिकार है कि किन जातियों को खंड 1 में रखना है, उसमें इनक्लूड करना है या एक्सक्लूड करना है, यह अधिकार संसद को हैं। संसद यह तय करती हैं और उसके अनुरूप सारा कार्य होता भी हैं। पर हम व्यावहारिक तौर पर यह देखते हैं कि हमारा देश एक हैं, कानून एक हैं, परंतु अलग-अलग राज्यों में अलग-अलग व्यवस्थाएँ हैं। कहीं तो अलग-अलग राज्यों में संघर्ष जारी है जैसे सुबह भी एक कात कह रहे थे कि एक जाति कहीं ओबीसी में हैं, कहीं एस.सी. में हैं और कहीं एस.टी. में हैं। एक ही जाति हैं, काम एक है परंतु उनको अलग-अलग दर्जा दे रखा हैं। मैं अधिका भारतीय आदिवासी विकास परिषद् से जुड़ा हुआ हुँ, स्टेट का अध्यक्ष भी हूँ और राष्ट्रीय कार्यकारिणी में भी हूँ। मुझे विभिन्न पुदेशों में जाने का अवसर भी मिलता हैं। पश्चिम बंगाल, ओडिशा, तमिलनाडु, महाराष्ट्र और छत्तीसगढ़ जाने का मौका किसी बहाने हमें मिलता हैं। वहाँ हर जगह यह बात आती है कि हमारी यह जाति इनक्लूड होनी चाहिए, इसके लिए हम इतना संघर्ष कर रहे हैं, हमारा यह गोतू आना चाहिए और यह बाहर निकलनी चाहिए। इस तरह से सभी मामले आते हैं तो हमें निश्चित तौर पर गंभीरता से विचार करने की आवश्यकता हैं। यह परवशन तेने की आवश्यकता हैं।

हम राजस्थान से आते हैं। राजस्थान में मीणा जाति अनुसूचित जनजाति में हैं। साथ में लगता हुआ मध्य प्रदेश हैं जहाँ यह जाति ओबीसी में हैं और कहीं और कुछ हैं। ये जो सारी असमानताएँ हैं, यह एक मानसिक विद्रोह तैयार करती हैं। जब मानसिक विद्रोह तैयार होता है, तब यह नवसलवाद आदि जितनी समस्याएँ आज हम भोग रहे हैं, ये सब हमारे सामने आकर पहाड़ की तरह खड़ी हो जाती हैं और उसका मुकाबता हम समय पर और व्यवस्थित तरीके से नहीं कर पाते हैं। हम सबको इस पर विचार करना पड़ेगा कि इसको किस तरह से ठीक कर सकते हैं। देश में करीब 10 करोड़ आदिवासी हैं। इन दस करोड़ आदिवासियों के अधिकार को हम व्यवस्थित रूप से दिता पा रहे हैं या नहीं, इस पर भी सरकार और मंतात्व विचार करें। हमारे जितने ट्राइबत सब प्तान एरियाज़ हैं, उनमें हमारा पैसा व्यवस्थित रूप से जा रहा है या नहीं, मंनिटिश्न हो रही है या नहीं, सर्व हो रहा है या नहीं और वहाँ की यूसेज आ रही हैं या नहीं, आर्टिकत 275 का पैसा समान रूप से जा रहा है या नहीं, यह सब अगर आप व्यवस्थित रूप से हर रटेट से पूछेंगे और मॉनीटिश्न भी करेंगे तो आदिवासियों का भता होगा। मैं खुद ट्राइबत सब प्तान एरिया का रहने वाता हूँ, वहाँ कैसे सर्व हो रहा है, मुझे सब अनुभव हैं। परंतु सदन में में कुछ कहूं यह मुझे ठीक भी नहीं तन रहा है। मैं विभाग को सदन के माध्यम से आगाह करना चाहूंगा कि आपके विभाग को बहुत तगड़ी मॉनीटिश्न की आवश्यकता है। उस मॉनीटिश्न के हिसाब से देश में जितने भी ट्राइबत सब प्तान एरियाज़ हैं, उनकी निगरानी होनी चाहिए। पैसों का सर्व व्यवस्थित रूप से हो रहा है या नहीं? इसकी जानकारी तेने की आवश्यकता हैं। जो ट्राइबत सब प्तान एरिया नहीं हैं, जहां बहुत बिखरी आबादी हैं, उनको न तो ट्राइबत सब प्तान एरिया का फायदा मित रहा हैं, जोपन कम्मीटिशन का ताम वह ते पा रहे हैं और न वह महाड़ा या कतस्वर या बिखरी आबादी का ताम ते पा रहे हैं। ऐसे तोगों के बारे में भी विभाग को निथित तौर पर बहुत मेहनत करने की आवश्यकता हैं। उनके तिए नीतियां बनने की आवश्यकता है और उसकी मॉनीटिश्न करने की आवश्यकता है। हम यह आपसे अपक्षा करते हैं कि आप इन पर निथित तौर पर काम करेगे।

महोदय, वर्ष 2001 की जनगणना के अनुसार अभी आरक्षण की व्यवस्था हैं। वर्ष 2011 की सैंसस हो गई और लागू हो चुकी है तो निश्चित तौर पर आपको आरक्षण भी उसके अनुसार ही लागू करना चाहिए। लोगों के मन में शंकाएं हैं कि उनको उनका अधिकार नहीं मिल रहा है, वह मिलना चाहिए। जिन कम्यूनिटीज़ का हम लोग नाम लेते हैं, वह सम्मान के योग्य हैं और देश की बहुत पुरानी जातियां हैं। देश को स्थापित करने में और मजबूत करने में कहीं ने कहीं इनका योगदान रहा हैं। आज यह पिछड़े हैं तो इनका हाथ पकड़ कर इन्हें बराबर बैठाने की आवश्यकता हैं। इसिए जरूरी हैं कि समान रूप से इनको अधिकार मिले, समान रूप से इनको आर्थिक सम्बल मिले और सांस्कृतिक या राजनैतिक रूप से, जिस तरह से भी अधिकार दे सकें, देना चाहिए। यह मैं महसूस करता हूं।

रघुवंश प्रसाद सिंह जी फरमा रहे थे कि अलग-अलग रेजीमेंट बननी चाहिए। इसी तरह से इनकी भी रेजीमेंट बननी चाहिए। मैं जिस क्षेत्र से आता हूं वहां एमबीसी बनी। मेवाड़ भिल कोर्प्स का वर्ष 1838 में अंग्रेजों ने निर्माण किया। उस समय सौ प्रतिशत ट्राइबल उसमें भर्ती होते थे और उनका उपयोग ट्राइबल्स को कंट्रोल करने में होता था। गोली चलानी होती थी तो वही चलाते थे, लड्ड चलाते थे तो वही चलाते थे।...(<u>व्यवधान</u>) ट्राइबलों पर भी चलाते थे।...(<u>व्यवधान</u>) ट्राइबलों के लिए कहा जाता है कि ट्राइबल स्वामीभक्त होता हैं।

सभापति महोदय : आप मेरी तरफ देख कर के बोलिए।

श्री रघुवीर सिंह मीणा : स्वामी जो आदेश देता है, उसका वह पालन करता हैं। उसके सामने यदि उसका भाई भी खड़ा है और स्वामी उसको आदेश देता है कि फायर तो वह उसको गोली मारेगा। यही उदाहरण हमारे रामगढ़...(<u>व्यवधान</u>) सर मेरे ख्याल से मैं इस पांच साल में दूसरी बार बोल रहा हूं।

सभापति महोदय ! आप बोलिए, लेकिन संक्षिप्त कर दें_।

श्री रघुवीर सिंह मीणा : ट्राइबल इश्यूज पर अगर बोलने वाले वक्ता हैं तो मैं बैठ जाता हूं।

सभापति महोदय : आप संक्षिप्त करेंगे तो अच्छा होगा।

…(<u>व्यवधान</u>)

MR. CHAIRMAN: Let him speak. Please sit down.

श्री रघुवीर सिंह मीणा : इन जातियों की रेजीमेंट निश्चित तौर पर बननी भी चाहिए। मैं आपसे निवेदन कर रहा था कि एमबीसी प्योर ट्राइबल्स की बनी थी। धीर-धीरे उसमें अन्य की भर्ती होने तमी। आज स्थित यह हो गई हैं कि मेवाड़ भिल कोर्प्स में मेरी जानकारी के अनुसार दो-दो बार ऐसी भर्तियां हुई, जिसमें ट्राइबल्स के लिए एक सीट भी नहीं थी। सौ प्रतिशत जनरन क्लास की भर्ती। ये जो ट्राइबल सब प्लान एरिया में भर्ती हो रही हैं, इसमें ट्राइवे उनकी छाती पर दौड़ रहे हैं। वे देख

रहे हैं कि हमें भर्ती नहीं कर रहे हैं| ये सारी असमानताएं विद्रोह का कारण बनती हैं| हमें इसे देखना चाहिए| इसकी मॉनीटरिग करने की आवश्यकता है|

आरक्षण की व्यवस्था लागू है, पर आरक्षण का लाभ पूँपर नहीं मिल रहा है_। मैंने आप से निवेदन किया कि वर्ष 2011 की जनगणना के आधार पर इनके आरक्षण का पुनर्निधारण होना चाहिए_। जितना परसेंट बढ़ा है, उतना उन्हें आरक्षण मिलना चाहिए_।

हमारे ट्राइबल सब प्लान एरिया में जो विज्ञप्तियां निकलती हैं, उसमें मेन्शन ही नहीं होता कि ट्राइबल सब प्लान एरिया के कितने अलग-से पद हैं। अलग से पदों को सृजित कर के विज्ञप्ति जारी करनी चाहिए।

मैं जिस क्षेत्र में रहता हूं वहां यूनिवर्सिटी हैं। वह आज़ादी के साथ ही बनी थी। पर, 65 सालों के इतिहास में वहां आज तक एक भी शिक्षक नहीं बना हैं। इतना बड़ा भेदभाव हो रहा हैं। कहां से क्या होता हैं? बैंक डोर इन्ट्री होती हैं। शिक्षक एड-होंक पर तम जाते हैं। हिन्दी वाला शिक्षक इतिहास पढ़ा रहा हैं। विज्ञान वाला शिक्षक भूगोल पढ़ा रहा हैं। ऐसा ही चल रहा हैं। थोड़े दिनों बाद विज्ञािस जारी होती हैं और अंदर-अंदर हो जाता हैं। बेचार ट्राइबल दीवार के चारों तरफ खड़ा-खड़ा इन्तज़ार करता है कि मेरा नम्बर आएगा और मैं भर्ती होऊंगा, पर नहीं होता हैं।

आरक्षण में अधिकार दिलाने के लिए कानून बनना चाहिए और लाइबैंलिटी फिक्स होनी चाहिए। अगर उस को प्रोमोशन में या रिकूटमेंट में उसे अधिकार नहीं मिला तो जो भी विभागाध्यक्ष हैं, उन्हें दंहित करने का भी प्रावधान करना चाहिए।

रोस्टर रजिस्टर कहीं भी मेनटेन नहीं होता हैं। रोस्टर रजिस्टर का निर्धारण निश्चित तौर पर अनिवार्य करना चाहिए। इसके लिए लाइबैंलिटी फिक्स करनी चाहिए।

जोन ऑफ कंसीड्रेशन किस बात का होता हैं? एक नम्बर पर एस.टी. आएगा, चार नम्बर पर कोई आएगा, सात नम्बर पर कोई आएगा। अगर योग्य व्यक्ति चौदहवें नम्बर पर हैं और उसके पहले कोई व्यक्ति नहीं हैं तो उसको अवसर क्यों नहीं दे सकते हैं? जब उसके लिए पद हैं तो उसे अवसर देना चाहिए। पद को पाने के लिए व्यक्ति अगर पीछे हैं तो उसे आगे क्यों नहीं लाया जाता हैं? यह उसी का हक़ हैं। उसे यह हक़ देना चाहिए। मैं तो यहां तक कहता हूं कि अगर यह बैरियर हैं और योग्य व्यक्ति नहीं मिला तो उस पद को साल सालों तक खाली रखना चाहिए।

सभापति महोदय : अब संक्षिप्त करें।

श्री रघुवीर सिंह मीणा : बैक लॉग समाप्त होना चाहिए। अभी मैं देख रहा था। इतना तम्बा मैं बोल नहीं पाऊंगा। कहीं पर 2औ पद फुलिफल हो रहे हैं, कहीं 4औ भी नहीं हो रहे हैं। हर विभाग में जितने हमारे पद हैं, उसमें बैक लॉग को स्पेशल भर्ती के माध्यम से खत्म करना चाहिए।

सभापति महोदय : कृपया अपना भाषण संक्षिप्त करें।

भी रघुवीर सिंह मीणा : वैसे तो आपने दो बार घंटी बजा दी और मैंने पहले ही कह दिया कि मैं आदिवासी हूं, इसलिए मैं स्वामीभक्त हूं। आप हमारे स्वामी हैं। आप ने आदेश दिया हैं। मैं उस आदेश का पालन करते हुए अपनी बात खत्म करता हूं। आप ने अवसर दिया, इसके लिए बहुत-बहुत धन्यवाद।

भी भैतेन्द्र कुमार (कौशाम्बी): माननीय सभापित महोदय, आप ने मुझे भी वी० किशोर चन्द्र देव जी, जो हमारे मंत्री हैं, उनके द्वारा प्रस्तावित संविधान (अनुसूचित जनजातियां) आदेश (दूसरा संभोधन) विधेयक, 2012, जिसमें केरल और छत्तीसगढ़ राज्यों में अनुसूचित जनजातियों की सूची को उपांतरित करने के लिए संविधान (अनुसूचित जनजातियां) आदेश, 1950 का और संभोधन करने वाले विधेयक पर बोलने का अवसर दिया, इसके लिए मैं आपका आभार व्यक्त करता हूं।

यहां पर हम लोग अभी-अभी अनुसूचित जाति के बारे में बहस कर रहे थे। मैं उस बात को पुन: दोहराना चाहूंगा, माननीय मंत्री जी हमारे यहां उत्तर पूदेश में करीब दो हजार की जनगणना में केवल पांच जातियां शेडसूल ट्राइन्स की दर्शायी गई। उनकी संख्या अगर देखी जाए तो छ: लाख के करीब हैं। पहले ये दस जातियां थीं, कुछ जातियों को अनुसूचित जनजाति से अनुसूचित जाति में शामिल किया गया। आज भी हमारे इलाहाबाद में यमुना के उस पार कोल जाति हैं, जो बहुत दिनों से संघर्ष कर रही हैं। उत्तर पूदेश की विधान सभा से भी पूरताव होकर केन्द्र सरकार को लिगत हैं। ये बिरादरी, इस वर्ग के लोग शेडसूल कास्ट्स से शेडसूल ट्राइन्स में आना चाहते हैं।

हम पुरजोर तरीके से मांग करेंगे कि इन जातियों के पुश्तैनी धंधे हैं, चूंकि वह पहाड़ी एरिया हैं, उनके बच्चे गिट्टी तोड़ते हैं और उसी से उनका जीवनयापन होता हैं। मेरे ख्याल से वहां पर उस जाति से, कोल बिरादरी से दो-चार हमारे विधायक हुए, लेकिन वे उतना पढ़ नहीं पाए। उनकी रिश्ति आज भी बहुत बदतर हैं। आजादी के 67 वर्ष बीतने के बावजूद भी शैक्षणिक, आर्थिक और सामाजिक आधार पर उनको समाज के अंदर जो एक जगह मिलनी चाहिए, वह नहीं मिल पाई। हम चाहेंगे कि ऐसी उपेक्षित जातियां, जो अपने को समाज से बिलकुल अलग-शलग महसूस कर रही हैं, उनको समाज की मुख्य धारा से जोड़ने की आवश्यकता हैं। अभी बीजेपी की तरफ से हमारे एक भाई बोल रहे थे, यही कारण है कि ये जो जातियां, चाहे वह भेड़सूल कारद्स एवं भेड़सूल ट्राइब्स की हों, चूंकि इस बिल में हम इनकी बात कर रहे हैं, ये जब समाज की मुख्य धारा से अपने को अलग-शलग पाते हैं तो ये नक्सलवाद की तरफ बढ़ते हैं। इसमें कोई गुरेज नहीं है, उनकी संख्या आज देखी जाए तो मेरे ख्यात से ज्यादा संख्या इनकी मिलती हैं। मुख्य कारण यह है कि इनके यहां न तो स्वास्थ्य, शिक्षा, पानी और सड़क की सुविधा हैं। ये मतदान भी नहीं कर सकते। ये चुनाव लड़ने से भी वंचित रह जाते हैं। इसलिए मजबूर होकर ये जातियां नक्सलवाद की तरफ बढ़ती हैं। सरकार इसको गंभीरता से ले और हमारी भी किल सके। मैं पिछले वर्ष ओडिशा गया था। कालाहांडी एक जगह हैं, यहां पर हमारे ओडिशा के साथी होंगे, भर्तृहारे महताब साहब चले गए, वहां पर रिश्ति बहुत स्वराब हैं। सारकर जो जनजाति के लोग हैं, जिसका बयान नहीं किया जा सकता, इतनी बुरी रिश्ति हैं। वनवासी लोगों में ज्यादातर शेडसूल्ड ट्राइब्स के लोग पाए जाते हैं, जो पहाड़ पर या वनों में रहते हैं। इनका पूरा पेशा, जैसे अभी हमारे साथियों ने कहा कि स्वनित से लेकर प्रकृतिक सम्पदा पर इनका पूरा दक एवं अधिकार था, पूरी

सुरक्षा एवं संरक्षण ये करते थे, लेकिन धीर-धीर चाहे वह विकास के नाम पर हो, अगर कहीं पर उद्योग लगाने की बात हो, इस प्रकार की जमीन अगर उनको दी गई तो उनको अलग-थलग कर दिया जाता है, वहां से हटाया जाता है, उनको पुनर्वासित नहीं किया जाता। उनका विस्थापन हो जाता है, लेकिन पुनर्वास नहीं हो पाता। इसिलए आज जरूरत इस बात की है कि उनके पुनर्वास की पूरी सुविधा होनी चाहिए। दूसरी बात यह है कि जो हमारी अदालते हैं, चाहे निचली अदालत से लेकर उंची अदालत हो, वह भी अक्सर इनके हक एवं अधिकार पर बराबर टिप्पणी करते रहते हैं। यही कारण है कि पिछले बिल में जब हम लोगों ने डिसकशन किया कि ऐसा बिल एससी, एसटी का आना चाहिए, जिस पर अदालतों का कोई दस्तल न हो। दूसरी एक जाति की मैं व्याख्या करना चाहूंगा - धूमकड़ जाति। जिसका कोई घरद्वार, डेरा ही नहीं होता। आज यहां बसे हैं, कल वहां बसे हैं। वे भी एक तरीके से ट्राइबल ही माने जाते हैं। उनके भी बच्चों की रिथति देख लीजिए। उनके स्वास्थ्य, शिक्षा एवं रोजगार की रिथति देख लीजिए। कहीं पर कुछ नहीं है, इसलिए जरूरत इस बात की है, जिनकी संख्या आज लाखों में हैं। हमारी आदरणीया मंत्री कृष्णा तीरथ जी यहां बैठी हैं, ये बेहतर तरीके से जानती हैं कि हम लोगों ने इसी सदन में इन जातियों के बारे में चर्चा की हैं। मैं चाहूंगा कि इन जातियों को कम से कम अधिक से अधिक सुविधाएं पूप्त हों और इनको समाज की मुख्य धारा में जोड़ें।

इनके लिए एस.सी. एस.टी. आयोग बना हुआ है, उसको आपने क्या पावर्स दी हुई हैं। पूनिया जी यहां पर नहीं बैठे हैं, आप देखिये कि आज भी अगर कोई बात होती है तो वहां कम्पलेण्ट भेजी जाती है तो उसको संज्ञान में नहीं लिया जाता। मैं आपके माध्यम से मांग करता हूं कि यहां पर जो सरकार है और पक्ष या पूतिपक्ष में जो भी हमारे साथी बैठे हैं या जो भी लोग चुनकर आते हैं, वे एस.सी. एस.टी. की बात अक्सर करते हैं तो कम से कम इनके आयोग को इतनी पावर दीजिए, शिक्त दीजिए कि इनके उपर जो भी जुल्म, अल्याचार या शोषण हो, उसमें उनको न्याय मिल सकें।

दूसरी बात, इनके लिए बेहतर होगा कि कृषि योग्य और आवासीय भू-आबंटन में प्राथमिकता दी जाये, तभी जाकर हम समाज की मुख्य धारा से जोड़कर इन्हें आने बढ़ाने का काम कर सकते हैं। मैं पुरजोर तरीके से इस बिल का समर्थन करता हूं। जैसे इसमें केरल में एक जाति मराठ हैं और छत्तीसगढ़ में अबूझमड़िया जाति हैं, जो कूम संख्या 27 में छत्तीसगढ़ की पहाड़ी कोरबा जाति हैं, यह जो एमेंडमेंट हो रहा हैं, इसका मैं पुरजोर समर्थन करते हुए अपनी बात को समाप्त करता हूं।

श्री दारा सिंह चौहान (घोसी): सभापति महोदय, किशोर चन्द्र देव जी ने जो छत्तीसगढ़ और केरल की जनजाति सूची के प्रावधान करने के लिए संविधान अनुसूचित जाति आदेश, 1950 का संशोधन करने वाले विधेयक पर आपने जो हमें बोलने का अवसर दिया, उसके लिए मैं आपको धन्यवाद देता हूं।

अभी इसके पहले अनुसूचित जाति के संशोधन विधेयक पर चर्चा हो रही थी, अब जनजाति पर चर्चा हो रही हैं। इस देश में इतनी बड़ी जिन जातियों की संख्या है, एस.सी. एस.दी. की आबादी लगभग एक चौथाई है, आज पूरे तरीके से जो अपने हर संवैधानिक अधिकार से वंचित हैं, सामाजिक व्यवस्था में जिनका अधिकार छीना गया। हमारे संविधान निमाताओं ने संविधान में उन्हें अधिकार दिया, लेकिन में समझता हूं कि नीति बनने के बाद भी हमारी नीयत में कहीं न कहीं खोट रही, जिसके नाते आज इस तरीके के तमाम मामले लिम्बत हैं। आज इनको इन्साफ नहीं मिल पा रहा है और पूरे देश में जो जल, जंगल, जमीन, जिस पर ट्राइबल का कहा जाता था, जहां पर ये बसते थे, रहते थे, आज उन्हें वहां से उजाड़ करके उन्हें दूर भगाया जा रहा हैं। सभापित महोदय, आप तो खास करके ऐसे ही क्षेत्र से आते हैं, जहां बड़ी संख्या में ट्राइबल लोग रहते हैं और इसके लिए भारत सरकार ने कई बार कानून बनाये, खास करके जमीन पर उनको हक दिलाने के लिए, लेकिन दुख के साथ कहना पड़ता है कि देश के पूधानमंत्री की घोषणा करने के बाद भी जो जमीन पर उनको वाजिब हक मिलना चाहिए था, अधिकार मिलना चाहिए था, वह आज तक नहीं मिल पाया हैं। उसके पीछे कहीं न कहीं जो सरकारी मशीनरी हैं, इनकी मिलीभगत हैं। जिस पूदेश में, चाहे छत्तीसगढ़ हो या केरल हो, झारखण्ड हो या मध्य पूदेश हो, जब उनको अधिकार-पत् देने की बात आयी तो कहीं न कहीं जो वहां अधिकार हैं, चाहे जिलाधिकारी हो या एसडीएम हो, चूंकि वहां उन बेचारे लोगों में कम पढ़े-लिखे होने के नाते समझदारी की कमी हैं, जो अपने मौलिक अधिकार को नहीं समझ पाते, उन्हें उतझाये रखने के लिए जो उनका अधिकार हैं, उससे वंचित कर दिया जाता हैं। उस अधिकार-पत् को पाने का जो अधिकार हैं, उसे निरस्त कर दिया जाता हैं।

महोदय, जब उत्तर पूदेश में बहुजन समाज पार्टी की सरकार थी, उत्तर पूदेश में कुछ क्षेत्र ऐसे हैं, जहां आदिवासियों की संख्या थी, वहां पूरी तरीके से हमारी सरकार ने उस समय जो आदिवासी हैं, उनको अधिकार-पत्र देने का काम किया था। देश के जो तमाम पूदेश हैं, वहां इसके लिए माननीय मंत्री जी जो आपका मंत्रालय है, उसकी बड़ी जिम्मेदारी हैं। उस पूदेश सरकार से उनको अधिकार-पत्र न मिल पाने का कारण पूछा जाना चाहिए और ट्राइबल के नाम पर जो सुविधा आप उनके विकास और बेहतरी के लिए देते हैं तो कहीं न कहीं आपको उस पर कड़ा कदम उठाना होगा। आप भारत सरकार की योजनायें चलाते हैं, पूदेश सरकारों को उनके विकास के लिए देते हैं, लेकिन जो जमीन है, आज उनको जमीन से पूरी तरीके से वंचित किए जाने की साजिश हो रही हैं। आज जो ट्राइबल है, जो उनमें सामाजिक, आर्थिक गैर-बराबरी हैं, जो इसका मुख्य कारण हैं, जो उनके मन में गुरसा हैं, जो विद्रोह हैं, इसका एक ही कारण है कि जो उनको उनका सामाजिक, आर्थिक क्षेत्र में हक हासिल होना चाहिए, आज वे उससे वंचित हैंं। ...(व्यवधान)

सभापित जी, आज जितनी भी नौंकरियां हैं, उनमें जो उनका कोटा है, वह भी पूरा नहीं हो पाया है। जब प्रमोशन में आरक्षण की बात आयी, अगर हम चाहते हैं, सदन पूरे तरीके से गंभीर है, तो ऐसे समाज के लिए, उनकी बेहतरी के लिए, कम से कम राज्य सभा से जो एस.सी., एस.टी. के लिए प्रमोशन में आरक्षण का जो संविधान संशोधन यहां लंबित है, उसको अगर यहां हम पारित कर दें, तो मैं समझता हूं कि एस.सी. और एस.टी. के लिए, खासकर जिसकी चर्चा हो रही है, उनके हित में एक बहुत ही बड़ा कदम होगा। मैं इस प्रस्ताव के समर्थन में कहना चाहता हूं और जो जातियां शामिल करने की बात है, मैं पूरी तरीके से अपनी पार्टी की तरफ से उसका समर्थन करता हूं।

PROF. SAUGATA ROY (DUM DUM): Sir, I rise to support the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2012 brought forward by the dynamic Minister, Shri V. Kishore Chandra Deo.

Sir, we may not realise that this Bill has a very important constituent. What does the Bill say? It seeks to include in Kerala a new entry, that is Marati of the Hosdurg and Kasargod Talukas of Kasargod District and in Chhattisgarh a new entry Abujh Maria and a new entry Hill Korwa. I would request you to notice the historic significance of including Abujh Maria in this.

Abhuj Mari is a 60,000 kilometre area in the Bastar area of Chhattisgarh. Now you would be surprised that survey in India started in the 19th century. But till today, no complete survey has been carried out in this Abhuj Mari area and Abhuj Mari is the headquarters of the Maoists.

Now this has to be understood that the NDA Government created three new States, namely, Jharkhand, Chhattisgarh and Uttarakhand. Two of these new small States have become headquarters of the Maoists. One has to understand the significance of this that nobody has looked after the interest of real tribals. The tribals who inhabit Abhuj Mari, they are not even included in the Scheduled Tribe areas. Both Jharkhand and Chhattisgarh are rich in minerals.

Now this is the point which I just want to say briefly because the Bill should be supported wholly. Please realise this. These Maoists are led by Telugu people, disciples of Kondaiah Seetharamaiah who have all come from Telangana area. They set up their base in Dandakaranya and they slowly spread to create a red corridor from Chhattisgarh in Madhya Pradesh into Jharkhand and into West Bengal. They want to take the red corridor to Nepal and beyond Nepal. Now my view about Maoists is quite clear. I am a democrat and Maoists believe in overthrowing the State by force of arms. The State must take every step to finish the Maoists. I have no doubt because anybody who takes up arms to take away my democratic right should be met by the State. Having said that, let me also say that Maoists are active in several States.. Senior former Member of this House, late Vidhya Charan Shukla, whom I knew very well, was killed by the Maoists along with other leaders of Chhattisgarh Congress.

Now why have Maoists succeeded in Chhattisgarh and not succeeded in West Bengal. Two years back, West Bengal has three districts called Jangalmahal...(*Interruptions*). Madhu Goud Yaskhibhai, they are from regional engineering college, Warrangal and from that Hyderabad-Telangana region.

In West Bengal, the Maoists were very active up to 2011. The then State Government and the CPI(M) took help of joint forces and they also set up their own *harmads*, *i.e.*, armed people to counter them but they could not. Every day, there were murders and attacks on police camps. After our Government came to power, in two years, we are able to give rice at Rs.2 per kilogram to the tribals. All the tribal families are considered BPL. Around 10,000 tribal boys and girls have been included in police and development has started. What is the result? We are able to isolate the Maoists from the tribals. When Kisenji, second-in-command after Ganapathi in the Maoists hierarchy was killed by the police, not even a dog cried in West Bengal. In the Panchayat elections, Trinamool Congress swept the elections in these areas..

Now understand what is happening in Chhattisgarh. All these areas inhabited by tribals in Dandakaranya are rich in minerals. In the surrounding Odisha — Malkangiri and Koraput — who wants to do mining there? In Nyamgiri Vedanta owned by Anil Agarwal wants to own bauxite mines there.

17.00hrs

Essar owned by the Ruias want land in Chhattisgarh for setting up of a steel plant. What does it cause? This causes displacement of the tribals and this is where the Maoists are helping the tribals assuring them that if they came with them, then they will not be displaced; otherwise these big industrialists will take over their lands. There is the Fifth Schedule in the Constitution which says that nobody can own land in Tribal areas. Now, how can Vedanta or Essar or any industrial group go and buy land there? We should not allow that in the name of industrialisation, mining with a view to increasing our GDP. Tribal land should stay with the tribals. Now, the Supreme Court has given an order saying that the resources lying underground in tribal land also belongs to the tribals. So, the only way is to find a way in which the tribals can have a share

in the mining that takes place on their lands, otherwise the Government should not allow any factory, any mining in the tribal areas. We must isolate these tribals, from the Maoists, who have been deprived for a long time and create peace which the Operation Green Hunt could not bring about. If we displace the tribals at the instigation of these big capitalists, then the Maoists will get stronger and one day they will surround Delhi. Let us not go to that extent. The hon. Minister has taken the right line by slowly trying to bring in the tribals into the mainstream and I have all support for his endeavour.

Sir, with these words I support the Bill.

SHRI P. KARUNAKARAN (KASARGOD): Sir, I am happy to participate in the Bill No. 139 of the 2013 – the Constitution Special Order Second Amendment Bill, 2002.

Sir, I would also like to congratulate the hon. Minister Shri Kishore Chandra Deo Ji for bringing this Bill which the Government had failed earlier. Many times it was listed but could not be finally passed. I have been trying to raise this issue since 2009 onwards. There have been four Ministers who had been in charge of this Ministry and finally the present Minister has taken the pains and also the initiative to bring this Bill.

Sir, there are two issues with regard to this Bill – one is with regard to the State of Kerala and the other is with regard to Chhattisgarh . The Marati community of the Hosdurg and Kasargod taluks of Kasargod district had been enjoying the status of the Scheduled Tribes for a very long time. From the year 1952 they have been enjoying this status. Without any proper analysis and assessment they were deprived and denied of this status by an amendment by the Government in the year 2002.

Sir, I have gone through the proceedings of the House of the day on which this amendment was brought in. I found that Shri T.Govindan who had then represented the Kasargod Parliamentary Constituency had opposed that move of the Government. Since 1952 Hosdurg and Kasargod had been a part of the Karnataka State. The people of this community in the State of Karnataka are still enjoying this benefit and status. So, this was a wrong decision taken by the Government at that time. The issue was raised many times but since it was excluded once, it was not possible to include it once again, but at the same time these poor people had been suffering since 2002 till this date. So, for about 13 years, the students belonging to this community had been rejected scholarships, house loans and also other benefits. Who is responsible for this? So, here when we speak about the welfare of the Scheduled Castes and the Scheduled Tribes, we should keep in mind that for historical reasons they need protection and so the Constitution has made provisions to accord them certain privileges and also facilities. But the main issue is whether even after 67 years of our Independence we have been able to implement the provisions of the Constitution that guarantees them this protection and privilege in true spirit.

In the discussion on the other Bill relating to the Scheduled Castes, the hon. Minister had admitted that the Government was still unaware of the names of many of the communities who need to be included in the list of the Scheduled Castes or Scheduled Tribes. This is not the case after one year of our Independence but this is the scenario after 67 years of our Independence. Even after many years of our Independence we have failed to identify the communities who have to be categorized and included in the list of the Scheduled Castes and Scheduled Tribes. Justice delayed is justice denied. Here, it is the case of justice delayed because it was rejected in 2002. What was the reason for the rejection? Can any authority or any Minister or any Government compensate the loss suffered by the students, farmers and others?

I would like to speak on the Bill itself. As far as the tribes are concerned, there are some norms, what are the characteristics of the tribe, the geographical isolation, educational backwardness, social backwardness, financial backwardness, and also primitive nature of the tribe that is there, which should be taken into consideration. It is not true to say that we are unable to characterise any community as Scheduled Caste or Scheduled Tribe. It is not the name alone but also their living conditions, their backwardness, their educational status which are important. In many cases, the names may vary. But in some States they are in Scheduled Caste list, in some other State they are in Scheduled Tribes list. But at the same time it is not possible to characterise whether they are in Scheduled Caste or Scheduled Tribe . That is true in the

case of Odisha; West Bengal; that is true in the case of Kerala and in many other States.

So, I demand that the process should be streamlined with regard to the assessment of Scheduled Caste or Scheduled Tribe, or other communities. It is possible for the Government to do that. It is true that the State Government has to take the decision. With regard to the process, I know it is a Herculean task. I know it well because I have taken up this task from 2004 onwards. The State Government has to take the decision. Then, the SC/ST Commission, the Registrar General of India, and the Standing Committee come into the picture. Even if one of them raises a query, then it has to go to the State again. I had gone to Karnataka to get the historical background of the Marati. Earlier, the Government said that it was not possible to give the details. We wanted to give more details as to why they were excluded. It was not possible for the State Government to give the details. As I was in Kasargod, which is near Karnataka, I went to Karnataka and Mangalore and met many professors, who have done Ph.D in this subject. We have given those Reports to the Central Government.

I really congratulate the Minister because he has gone through all these files. I would like to inform the Government that there are still a large number of communities whose cases have to be decided. I do not know whether they are rejected or not rejected. But the Government has to take some steps. How can we say that we are unable to find out the reasons? No Minister can say so.

Even though it is too late – nine years have passed – you have taken steps to include them. So, I would like to congratulate the Minister with regard to this amendment that you have brought forward.

SHRI MOHAN JENA (JAJPUR): Mr. Chairman, Sir, thank you for giving me an opportunity to ventilate my views on the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2012. The objective of this present Bill is to include a few synonyms of Kerala and Chhattisgarh in the list of Presidential Order. I, on behalf of my Party, the Biju Janata Dal, wholeheartedly support the Bill.

On this occasion I would like to draw the attention of the House to a pertinent issue which is affecting tribals' solidarity. It is a matter of great regret that even after 66 years of Independence we have not finished the identification of different 'sub-caste' groups or synonyms of Scheduled Tribes and Scheduled Castes. So, even today they are not getting the reservation facility which is available in the Constitution. These tribes, particularly the primitive tribes, are deprived of their constitutional rights. On the other hand, due to external persuasion and influence of the fundamentalist forces, the religious and cultural practices are being polluted very systematically. The tribals of India have a distinct identification. The tribals are not Hindus. They are not Christians or Muslims. They are Animists. But, at the time of the census operation, in the entry column of "religion", the word "Animist" is not reflected. The tribals are innocent. So, taking advantage of this, some groups are influencing them, persuading them for conversion to other religions. Actually, this is not simply conversion. Rather this is socio-religious and cultural genocide. So, the Union Government should devise ways and methods to safeguard our tribal brothers and sisters from this cultural genocide.

In Odisha, there is a sizeable section of population within the tribals – Saar, Sar. They are landless people. They are poor people. Educationally, they are extremely backward. Socially and culturally, they are identified as tribes but they are not in the list. The Odisha Government recommended the names of Saar, Sar to be included in the list of tribes even half a decade ago but the Central Government, the Social Justice Ministry, the Registrar General of India, all are silent on this issue. The Saar, Sar people are running from pillar to post since the last ten years. They are organising huge rallies in front of the State Assembly during every Session every year. The State Government of Odisha already resolved many times to accord them tribal status. So, it is for the Union Government to take appropriate action. Therefore, on behalf of my Party, the BJD and the tribal people of Odisha, I demand the inclusion of Saar, Sar community in the list of Scheduled Caste of Odisha.

There is another community called Mankidia which is also known as Mankirdia in the list. They are deprived of their constitutional rights. They are nomadic, moving from one place to another. They have no shelter to live in, Even today, they do not know how to cook. They do not know the utility of education. They do not avail of the health facilities from Government hospitals. So, mere inclusion in the list does not bear fruit. Hence, the Government should devise ways and means for the socio-economic development of a particular case.

Sir, with these words, I conclude. I support the Bill.

SHRI J.M. AARON RASHID (THENI): Sir, I rise to support this Bill. I would like to thank you very much for giving me an opportunity to speak on this important Amendment Bill.

Sir, the tribal people should know what is the Forest Dwelling Rights Act. Our hon. Chairman of the UPA has caused to bring forward this Act in the last Session of Parliament in which their rights have been guaranteed; they can live in the forest area. By giving the IAY houses, the forest officers are bringing the tribal people to the plains from the hills. They are living in the centre of the hills. These tribals have been living there for a long time. But the officers are now bringing them to the plains uttering sweet words. It should be curtailed. They should be given ration cards. To get a ration card, they have to run from pillar to post. No Village Administrative Officer, no Revenue Inspector and no Tahsildar give them respect. To get the Scheduled Tribe Certificate, they have to go to the Collector. When they cannot reach the Tahsildar, how come they go and reach the Collector? It is very difficult. This practice should go. The district team should go to the forest area, call the tribals to the Village Panchayat meeting and give them the certificate.

In Tamil Nadu, the Narikoravas, Irulas, Malayans and the Malayala Gounders are hill tribes. These tribals are not included in the tribal list. So, I would request the hon. Minister who is doing a yeoman job to include the Malayan, Malayala Gounder of the Yelagiri and Javadhu hills, the Narikoravas in the list. The Narikoravas are wandering tribes. They do not stay in one place. Whenever they approach the Tahsildar, they are demanding the ration card, electricity bill for proof. पहाड़ों के नीचे वे लोग रहते हैं। पेड़ों के नीचे उनका लाईक गुजरता है। These people are demanding the ration cards and electricity bill. वे कहां से इलेक्ट्रीशिटी बिल दिखाएंगे। The Narikoravas, Irulas, Malayan or Malayala Gounder, by whatever name they are called, they are all hill tribes. If they ask, they should immediately be provided with ration card, electricity, IAY houses, etc. Forest officers are behaving like *Rajas* and *Maharajas*.

These people are allowed to grow farm products; when they grow, officers go and chase them away; and officers take away what they had grown. These forest dwellers may be having one acre or two acres; and they toil to grow in a span of five or six months, if everything is grown, these forest officers take away. That should be curtailed.

For procuring rations, they are presently coming from top hills to the lower hills. Every week, the Government of India should send a medical team and ensure that they are there for a day to provide medical treatment. In the same way, providing ration too should be considered. Temporary ration shops should go there, stay there for a day in a week, and provide them with ration. On the one hand, they are dying in hunger; on the other hand, forest officers are taking advantage of forest dwellers. They don't even care as to what Forest Dwelling Rights Act; they have every right to stay there. But their rights have been taken by the forest officials.

Article 25 gives every right to the State Government to bring legislations. Certain legislations are there but they are not useful. Hence, a new legislation should be brought to ensure that forest dwellers live happily; they should not live in fear. Their children are not going to school; they are illiterate. If the forest officials file a case against them; they don't have money to go to court; what would they do? They are living in a very pathetic condition.

My request to the hon. Minister for Tribal Affairs is this. I hope he would definitely look into it so that there is no fear in the psyche of the forest dwellers.

With these words, I support the Bill, and conclude.

*SHRI M. ANANDAN (VILLUPURAM): Hon. Chairman Sir, I thank you for giving me an opportunity to speak on the Constitution (Scheduled Tribes) Order (Second Amendment) Bill. This is a Bill to modify the list of Scheduled Tribes in the States of Kerala and Chhattisgarh. I welcome the amendments and I support the Bill. In Tamil Nadu, there is a long pending demand from Badagas of Nilgiri District for inclusion in the list of Scheduled Tribes. In this regard, Hon. Chief Minister of Tamil Nadu Dr. Puratchiththalaivi Amma has written to the Union Government on several occasions. I urge that necessary action may be taken on this issue and the demand of Badagas of Nilgiri District of Tamil Nadu should be fulfilled. As per the advice of Hon. Chief Minister of Tamil Nadu Dr. Puratchiththalaivi Amma, a delegation of MPs of AIADMK had met the Union Minister concerned and urged him to fulfil the demand. Hon. Chief Minister of Tamil Nadu Dr. Puratchiththalaivi Amma had written a letter to the Hon. Prime Minister Dr. Manmohan Singh on 28.7.2011. In that letter Hon. Chief Minister of Tamil Nadu had demanded for inclusion of Badagas of Nilgiris District in the list of Scheduled Tribes. Also on 5 September 2003, Hon. Chief Minister of Tamil Nadu Dr. Puratchiththalaivi Amma wrote a letter to the then Union

Minister of Tribal Affairs in this regard.

I quote: "Hon. Chief Minister of Tamil Nadu wrote a letter to the Union Minister of Tribal Affairs on 5.9.2003 with a detailed analysis of various attributes of Badaga community such as primitive tribes, a distinctive culture, shyness of contact with the public at large, geographical isolation and social and economic backwardness to declare them as Scheduled Tribes. In the census of 1931, the Badagas were classified as Tribes".

In the Censuses of 1817 and 1931 Badagas appeared in the list of Scheduled Tribes. But, thereafter they have been removed from the list due to some reasons.

I request that immediate action may be taken to consider the request of Badaga community for inclusion in the list of Scheduled Tribes.

The people of Tamil Nadu belonging to the Scheduled Castes and Tribes, when they come to Delhi, they do not get any concessions meant for them. I request that they should be treated equally. India is one. People belong to different States of the country. People belonging to the Scheduled Castes and Tribes wherever they go, they should be accorded the concessions meant for Scheduled Castes and Scheduled Tribes. I urge that the Union Government should issue an Order in this regard. As far as Tamil Nadu is concerned, Hon. Chief Minister of Tamil Nadu Dr. *Puratchiththalaivi* Amma is a saviour who always protect the interests of the people belonging to Scheduled Castes and Tribes. Hon. Chief Minister of Tamil Nadu puts forth demands in the interests of the people. Hon. Chief Minister of Tamil Nadu also wrote a letter to Hon. Prime Minister for inclusion of Dalit Christians in the list of Scheduled Castes. This request should also be considered. I request that both the demands should be fulfilled by the Union government. I thank you for giving me this opportunity.

डॉ. संजीव गणेश नाईक (ठाणे): सभापति जी, मैं आपका आभार प्रकट करता हूं कि आपने मुझे इस बिल पर बोलने का अवसर प्रदान किया_। मैं अपनी पार्टी एनसीपी की तरफ से इस बिल का समर्थन करने के लिए खड़ा हुआ हूं। मैं जब पहली बार इस लोक सभा में आया तो चेयर पर प्रोटेम स्पीकर के नाते गावित साहब विराजमान थे और उन्होंने सब सदस्यों को शपथ दिलाई थी। वह बहुत सीनियर मेम्बर हैं। वह महाराष्ट्र राज्य से आते हैं और आदिवासी समाज से आते हैं। हम 65 साल की आजादी के बाद भी देख रहे हैं कि कश्मीर से कन्याकुमारी तक आदिवासी और दिलत आज भी पीड़ित हैं।

महाराष्ट्र एक बड़ा राज्य हैं, जिसमें मुमबई शहर आता हैं_। उसके बगल में ही ठाणे जिला हैं, जहां काफी संख्या में आदिवासी रहते हैंं_। वे लोग भी पीड़ित हैंं_। हम इस वर्ग के लिए कानून बनाते हैं, उन्हें अधिकार देने की बात करते हैं, लेकिन वास्तव में वे उन तक नहीं पहुंच पाते हैं_। हम जिस वर्ग को भी ताकत देते हैं, चाहे आदिवासी हों या दलित हों, उसकी कोई मानिदरिंग नहीं होती हैं, जिससे यह पता चल सके कि उन्हें ये सब सुविधाएं मिल रही हैं या नहीं_।

आज के समय में मीडिया बहुत स्ट्रॉंग हैं_। हम टीवी में देखते हैं कि आदिवासी इलाकों में वहां के लोगों के साथ अन्याय हो रहा हैं_। मेरा कहना यह है कि सिर्फ बिल पास करके कानून बना देने से ही सब कुछ नहीं होगा, उस पर मानिटरिंग भी जरूरी हैं_। मैं इस बिल का समर्थन करता हूं और चाहूंगा कि इस बिल के पास होने के बाद कानून का पालन हो और इन लोगों को राहत मिल सके_। ऐसी मैं सरकार से अपेक्षा करता हूं और अपनी बात समाप्त करता हूं

SHRI PRABODH PANDA (MIDNAPORE): Mr. Chairman, Sir, I thank you for giving me this opportunity to speak on the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2012. At the very outset, I congratulate and thank the hon. Minister for bringing this Bill. He is very sensitive to the problems faced by the tribal community as he knows the real problems of the tribal people. So, it is a pleasure to speak a few words on this Bill.

Sir, several hon. Members have already mentioned about the problems being faced by the tribal people. I am not going to touch upon the problems of the tribal people of Kerala though this is confined to the issues faced by the tribal people in Kerala and Chhattisgarh. But I would like to touch upon some points regarding Chhattisgarh as I have some attachment towards Chhattisgarh.

Sir, Chhattisgarh occupies eighth place among the States having maximum tribal population in the country. The population

of Chhattisgarh is notable for the high proportion of Scheduled Tribes; of the total population of Chhattisgarh tribals constitute about 31.76 per cent. In India, the Scheduled Castes and Scheduled Tribes' combined population is 23.6 per cent, but in Chhattisgarh, combined together, it is 44.7 per cent.

Tribals are of the prominent categories of the backward classes and historically disadvantaged groups in India's society. They have since centuries remained outside the mainstream of national life due to low rate of literacy, acute state of poverty and whatever benefits are being provided by the States a very little goes to them. So, it is very scanty.

Sir, the Government of India in 1969 has identified 76 tribal groups as aboriginal tribals. So, in this regard, I am mentioning six points. First, as per 2001 Census – if it is more than 2,83,00,000 and like that – the total population of Scheduled Tribes is 66,00,000 which comes to 31.76 per cent of the population. This is Chhattisgarh. Second, according to the list of Scheduled Castes and Scheduled Tribes released by the Government of India in 1950, revised in 1976, the total number of Scheduled tribes in the undivided Madhya Pradesh was 42 and among them maximum tribes, 31, live in Chhattisgarh. The number of primitive tribes in the divided Madhya Pradesh was six, even though six are also living in Chhattisgarh. Among them two tribes have been left out and now we have included them, that is, Hill Korwa and Abhujmaria. It is very good. As per the Indian Gazette Part II, dated 20th February 2003, this was the figure.

Sir, nine districts of the State, that is, Surguja, Koriya, Bastar, Dantewada, Kanker, Bijapur, Narayanpur, Korba and Jashpur have been declared as the completely tribal areas and nine districts of the States as partially tribal areas.

Sir, although the distribution of the tribes in the State is uneven, more than 70 per cent are there in Dantewada district and 11.6 per cent are in Janjgir-Champa district. So, when we are talking about the Left Wing Extremists, they have basically made their den in these areas, particularly, in Bastar and Dantewada areas. These are tribal based areas and when we are talking about providing the benefits to the tribals, providing the food is not the only problem. They are getting food. Not only that the tribals of West Bengal in jungle areas are getting food at Rs.2 per kg. Even in Chhattisgarh, in the tribal areas they are also getting the food. I must thank this Government concerned. Their public distribution is better....(Interruptions)

MR. CHAIRMAN: Kindly conclude.

SHRI PRABODH PANDA: But even then, serious poverty is there. What about roads? What about other inputs? What about drinking water? What about schools? Our hon. Minister might be aware about the Sirkegudem Massacre in the Bijapur District that happened. Even the people have no right to decide about some religious festivals ...(Interruptions) Now the judicial probe has started.

MR. CHAIRMAN: Please conclude.

SHRI PRABODH PANDA: So my point is that that point should be dealt with so that they can easily feel that this State is ours; this country is ours.

This is my last point but it is a very important one. In our Constitution, the 5th Schedule to the Constitution lays down certain provisions about the scheduled areas as well as the scheduled tribes in States other than Assam, Meghalaya, Tripura, Mizoram and ensuring admission of annual reports by the Governors to the President of India regarding the administration of the scheduled areas or setting up of Tribal Advisory Councils.

What is the report of the Tribal Advisory Council with regard to Chhattisgarh, with regard to the Dantewada district, with regard to the Bastar area, with regard to the nine districts of Chhattisgarh? It is quite unknown. So, this is the problem. So, what is said about the 5th Schedule in the Constitution, it has not been properly applied and executed particularly in this area. So there is a genuine demand. If there is Sixth Schedule in other areas, other tribal areas in Assam or Tripura or in other areas, why that point cannot be considered in case of Chhattisgarh particularly the Bastar area and Dantewada area? We should deal with them politically. Only providing 2 kilograms of food to them will solve their problem. Yes, they are fighting for the State with arms and ammunition. But some political rights should be given to them. Empowerment of the tribals is a must. If we think over in this matter, the 6th Schedule for that area, then to some extent they will get the political power. So, we should ponder over that matter.

Another point is this. Please instruct the administration; don't think the tribal means the terrorist. Don't think the

tribals means they are Maoists. Don't think tribals means they are Left Wing terrorists. Don't think them identical.

MR. CHAIRMAN: Please conclude. Dr. Raghuvansh Prasad Singh.

SHRI PRABODH PANDA: My last but not least point is this. Most of the tribal people, particularly in the Bijapur area, the Dantewada area, their name is not listed in the voter list. No enumeration is going on; no enrolment is going on. If you go through the figure, in 2011 election result, only 25 per cent people turned out to the polling stations.

MR. CHAIRMAN: You have made your point.

SHRI PRABODH PANDA: The polling station is 5-7 kilometres far away from their residences. If we do not increase the number of the polling stations, if we do not do enrolment of all the people, tribal people, how can you give political power to them? Only by administrative measures, only by providing some food etc., the problem cannot be solved. The problem would be solved to some extent if we provide some sort of political power, the Sixth Schedule, or properly implementing the crux, the essence of the Fifth Schedule. Without that it cannot be solved.

So, in this regard, I support this Bill. It is a welcome step but the situation is such that by not only supporting some tribes, some communities, the problem would be solved. With this, I conclude.

डॉ. रघुवंश प्रसाद सिंह (वैशाली): सभापति महोदय, माननीय मंत्री बहुत काबिल मंत्री हैं लेकिन इनका काम अभी तक पूर्ण काबिलियत वाला प्रदर्शित नहीं हुआ है_| ...(<u>व्यवधान)</u> बहुत होशियार आदमी हैं लेकिन जब काम ठीक देखेंगे तभी तो हम लोग होशियारी का सर्टिफिकेट देंगे_| लेकिन ये विधेयक लाए हैं, दो-तीन जातियों को आदिवासी में रखा जाए चाहे केरल में हो या छत्तीसगढ़ में हो, लेकिन जो काम छूट गया, उसके विषय में मैं आपके माध्यम से इनका ध्यान आकर्षित करना चाहता हूं_|

श्रीमती इंदिरा गांधी जी के समय में यह विभाग होम मिनिस्ट्री में था_। आपका यह ट्राईबल वाला काम होम मिनिस्ट्री में था_। होम मिनिस्ट्री से सोशल जस्टिस में आ गया_। सोशल जस्टिस से ट्राईबल विभाग अलग हो गया_।...(<u>व्यवधान</u>)

सभापति महोदय : आप डिस्टर्ब मत कीजिए। व्यवधान नहीं डातिए। उनको बोलने दीजिए।

…(<u>व्यवधान</u>)

डॉ. रघुपंश प्रसाद शिंह : हम यह बता रहे हैं कि कठिनाइयां क्या है? श्रीमती गांधी जी ने, उस समय उन्हीं के निर्देश पर एक नोनिया जाति है, बिन्न जाति है, मताह जाति है, निषता है, नेवर है, न्यांट है, केवर्ष है, नोइ है, इन सभी के संवर्ध में राज्य सरकार से तिस्ता-पढ़ी की थी। वह विद्वी जो थी, वर्ष 1981 में ज्वाइंट सैंक्ट्री, होम मिनिस्ट्री ऑफ इंडिया ने तिस्ता-पढ़ी की थी। अब तो इनको वह कागज नहीं मिलेगा। वह कागज होम मिनिस्ट्री में हैं और राज्य सरकार ने रस्पांड नहीं किया तो वे जातियां उसी तरह से रह गई जबकि तमाम समाज, विज्ञान और जो एथनोंतोजी हैं, जो संवी वाला समाज अध्ययन संस्थान हैं, सबने तिस्ता-पढ़ी की हैं के नोनिया जाति, जो नमक बनाने वाली जाति हैं और मिट्टी काटने वाली जाति हैं निस्ते आजादी की लड़ाई में बहुत महत्वपूर्ण भूमिका अदा की थी और महात्मा गांधी जी ने जो नमक सत्यागृह किया था, उसमें अहम भूमिका नोनिया जाति की थी। अंग्रेजी सत्तनत से लड़ने में यह कौम काफी माहिर हैं। उत्तर पूर्वश में फांसी भी उनको हुई। इस तरह की यह बतिदानी कौम है और उसको कहां पर रखे हुए हैं? उस समय जब यह प्रयत्न हुआ, अभी तक क्यों नहीं किया गया? इसिल इस वीज को देखना चाहिए और वह कागज हमारे पास हैं। वह कॉपी इनके विभाग में तो नहीं होगी तेकिन तीन विभाग में बदला-बदली हुई। वया सरकार के पास वो सब कागजात मिल सकेंगे? तेकिन उसमें नोनिया जाति का क्यों वहीं हो रहा? फिर यह मलाह जाति जिसके तिए ब्रिटिश राइटर ने जो उस समय की इथनोंतोजी तिस्ती हैं, उसमें कहा है कि ये सभी जातियां ट्राईबल हैं और इनको आदिवासी में आना चाहिए। मलाह जो निषाद कौरह जातियां हैं। "मांगी नाव न केवट आना, कह ही तुहार मरमम्य जाना।" वह मलाह जाति का हैं। फिर नुहार जाति का हैं। छोर नुहार जोते हैं। हो। अब उसमें बेंट गया। झारखंड में लोहार ट्राईबल में हैं और बिहार में तोहार पिछड़ी जाति में हैं। तोग कहते हैं कि सौ चोट सुनार की और एक चोट नुहार की होती हैं। ऐसी कम्युनिटी तोहार हैं। तेकिन उनका अभी तक कुछ नहीं हुआ हैं। वनका जातीय महारांघ वगेरह सब हैं। सनग संवेत शोधित लोग हैं। वे वागबर सम्मेलन कर रहे हैं। वे लोग गरीव आदमी हैं। वे लोग वंवित शोधित लोग हैं।

इस देश में उनकी कौन सुनता हैं? लेकिन संविधान में धारा 342 और धारा 366 में प्रावधान हुआ कि उनको राष्ट्र की मूलधारा में रखने के लिए इन सब जातियों को रखा जाए। नोनिया, केवर्थ, मलाह, लोहार गोढ़ी और फिर बेलदार जातियां हैं। हमारे देश में भिन्न-भिन्न जातियां हैं कि काम के आधार पर जाति बन गई। जिन्होंने पान पैदा किया, तो वे बढ़ोई हो गये और जो लगाने लगे, वे तमोली हो गये। जिन्होंने तेल पैदा किया, वे तेली हो गये। लेकिन तेली जाति की क्या स्थित हैं? कहा जाता है कि तेली जाति को सुबह में देख लिया जाए तो भोजन नहीं मिलेगा। इस समाज में इतनी भ्रान्तियां और कुत्सित विचार पहले से हैं। इन सबको कैसे खत्म करना हैं? संविधान में प्रावधान किया गया कि इस सबको ठीक करना चाहिए। तेली जाति वाला आकर कह रहा है। अनुसूचित जाति से छुआछूत था तो संविधान ने और शिक्षा ने उसको मिटाया है, उसको कम किया है। लेकिन हमसे छुआछूत नहीं मिटा। अनुसूचित जाति के लोग भी यदि सुबह तेली को देख लें तो

दिन खराब हो जाता हैं। इस तरह की मानसिक बीमारी हिन्दुस्तान के अंदर हैं, जातपात ते डूबू संसार, इससे देश का कितना भारी नुकसान हुआ हैं। वे कहते हैं कि पिछड़ी जाति में रखिए। वहां राज्य सरकार ने आयोग बनाया हैं, नितिश सरकार ने तय किया हैं क्योंकि तेती तोग झंझट कर रहे हैं कि हमें अति पिछड़ी जाति में रखो, अनुसूचित जाति में रखो। आयोग भी बना दिया।

महोदय, बेलदार, बिंड, केउट, केवट, केवोट, केवर्त, गरेरिया, बाल, धानुक जातियां हैं। धानुक जाति का बहुत बड़ा काम है लेकिन ट्राइबल जाति के लिए संघर्ष हो रहा है, आंदोलन चल रहा है लेकिन कहीं सुनवाई नहीं है। हम सरकार से अपेक्षा करते हैं कि माननीय इंदिरा जी के समय में जो लिखापढ़ी सैंटर से प्रोएविटव होकर गरीबों के पूर्ति हुई थी, वह दृष्टि क्यों इस सरकार में खटम हो गई हैं? आप उस तरह की सूची लेकर राज्य सरकार को हिदायत कीजिए ताकि राज्य सरकार इसके बारे में बताए।

अनुसूचित जाति आयोग के पुनिया जी चेयरमैन हैं, इसी तरह अनुसूचित जनजाति आयोग है, समाज अध्ययन संस्थान, ये विभाग मितकर देखें क्योंकि वंचित, शोषित और उपेक्षित वर्ग, जिसका कोई स्वर नहीं है, जिसकी बात कोई सुनने वाला नहीं हैं। माननीय मंत्री जी कागजों की खोज करके राज्य सरकार को हिदायत दें और इसे कराएं। सब इन्हें काबित का दर्जा दे रहे हैं तो मैं इसे और पुष्ट करूंगा। नहीं तो आया राम, गया राम हो जाएगा। गरीब आदमी चित्ता रहा है, मर रहा है, कोई इसे पूछने वाला नहीं हैं।

महोदय, मैं यही अपेक्षा करता हूं कि इस विधेयक का समर्थन होना चाहिए।

श्री शरीफुदीन शारिक (बारामुला): माननीय सभापित महोदय, आपने मुझे थोड़ा समय बोलने के लिए दिया, इसके लिए मैं आपका धन्यवाद करता हूं। यह अमेंडमेंट शैंडयूल्ड ट्राइब्स के बारे में हैं, मैं पार्टी और अपनी तरफ से इसकी हिमायत करता हूं। यह बहुत अच्छा कदम हैं, थोड़ी देर से उठा हैं लेकिन अच्छा कदम हैं। मैंने पहले भी दूसरे बिल पर अपने ख्यालात का इज़हार करते हुए कहा था कि इस घर को आग लग गई हैं घर के विराग से। हम खुद ही जातियों में बंट चुके हैं, छुआछूत में बंट चुके हैं, नफरतों में बंट चुके हैं, उंच-नीच में बंट चुके हैं इसलिए शायद मुल्क में कमजोरियां रहती हैं। जब हम अपने मज़ाहिब, धर्म के प्रसेमंज़र में देख लें, बड़े-बड़े मज़ाहिब हिंदू धर्म, बौद्ध धर्म, इस्लाम धर्म में सबकी फिलासिफी को देखेंगे तो पाएंगे कि भगवान एक हैं और हम सभी लोग उसकी संतान हैं, हम सब एक हैं। जैसा अभी माननीय सदस्य ने कहा कि तेली का मुंह सुबह देख लें तो कहा जाता है कि खाना नहीं मिलेगा। यह छुआछूता वाला है, यह उंची जात वाला है, यह नीची जात वाला है, मुझे यकीन है और सब लोग मानेंगे कि जब तक यह नफरत रहेगी तब तक मुल्क बराबर तस्कि नहीं कर सकता है। जब दिलों की कुदूरतें रहेंगी, नफरत रहेगी, छुआछूत रहेगी, उंच-नीच रहेगा, मुल्क की तस्कि में अड़वनें पैदा होंगी, नफरतें बढ़ेंगी।

महोदय, जो लोग प्रसमांदह हैं, जिन्हें शैंडसूल्ड ट्राइन्स और शैंडसूल्ड कॉस्ट कह रहे हैं, इन्हें साथ में चलाना है क्योंकि हम सब एक ही जिस्म के अंग हैं। अगर एक अंग दुखता है या कमजोर है तो सारा जिस्म दुखता रहेगा इसलिए इन्हें हर मैदान में आगे चलाना है। चूंकि वक्त की कमी है इसलिए मैं इस सिलिसिले में सरकार से गुज़ारिश करूंगा कि आपने केरल और झारखंड के बारे में लिखा है। क्या यह ठीक नहीं होगा और यह वक्त की जरूरत भी है कि कमीशन सारे मुल्क में घूमकर देख ले कि कहां-कहां क्या है ताकि एक ही गोल में वसी और जामें बिल लाकर लोगों को शैंडसूल्ड ट्राइब का दर्जा दिया जा सके ताकि वे उन फायदों से मुस्तफीद हो जाएं जो कांस्टीटसूशन ने दिए हैं।

में कश्मीर की बात करूंगा। हमारे पहाड़ों पर हमारे गुज्जर लोग बेकसी की जिंदगी गुजार रहे थे। मामूली भेड़पालन और पशुपालन पर उनका गुजारा होता था। कुछ साल पहले सरकार ने उन्हें शेड़सूल्ड ट्राइब का दर्जा दिया। आज शुक्र है खुदा का वह उसी हालात में आगे बढ़ रहे हैं। इसी तरह उन्हीं के साथ उसी जिंदगी में, उसी जगरादी हालत में, उसी समाजी हालत में, उन्हीं तकालिफ और दिक्कतों का सामना करते हुए उसी गांव में दस घर गुज्जरों के हैं और बीस घर उनके हैं, जो पहाड़ी बोलते हैं। पहाड़ी और गुज्जर जुबां में मामूली फर्क हैं। लेकिन पहाड़ियों को आज तक शेड़सूल्ड ट्राइब्स का दर्जा नहीं मिला। फारूस अब्दुल्ला की सरकार ने, गुलाम नवी आजाद की सरकार ने और उमर अब्दुल्ला की सरकार ने मुतवातिर सिफारिशें मरकज में भेजीं, लेकिन आज तक कुछ नहीं हुआ। मैं याद दिलाना चाहूंगा कि जब अटल जी पूधान मंत्री थे तो वह करना गये थे, उन्होंने पिलक मीटिंग में उन लोगों को आश्वासन दिया था कि हम यह करेंगे। लेकिन एनडीए ने नहीं किया और यूपीए फर्स्ट और सैंकिंड में भी नहीं हुआ। मेरी खुशिक्समती है और शायद उन लोगों की खुशिक्समती है कि इस वक्त सोनिया जी यहां बैठी हैं, जो यूपीए की वेयरपर्शन भी हैं, मुझे उम्मीद है कि इस वक्त मंत्री जी और सरकार इस बात का नोटिस ले लेगी और वहां के पहाड़ी बोलने वाले और पहाड़ी हालात में रहने वाले लोगों को शेड़सूल्ड ट्राइब्स का दर्जा दे देंगे, ताकि संविधान के तईन उन्हें भी अधिकार मिल सकें। इनको देखना है, शेडसूल्ड कास्ट्स और शेडसूल्ड ट्राइब्स से अदिलया में कितने लोग हैं, एकजीक्यूटिव में कितने लोग हैं, कमीशंस में कितने हैं, यूनिवर्सिटीज में कितने हैं, एयरफोर्स में कितने हैं, आपको हर जगह इस चीज पर ध्यान देना है और सरकार को तथा सारे लोगों को इन चीजों को आगे बढ़ाने के लिए इकट्ठे काम करना है, वर्थोंक यह मुल्क की मजबूती के लिए एक अहम् करम होगा।

SHRI AJAY KUMAR (JAMSHEDPUR): Thank you, Mr. Chairman, Sir. I would not speak for very long. I would just make a few points to the attention of the hon. Minister.

I would make a request to the hon. Minister. आजकल इन लोगों को शामिल करने की बहुत रिक्वैस्ट्स आती हैं कि इन लोगों को शामिल करने की जरूरत है तो उस क्रूइटीरिया को किसी तरह से डायलूट न किया जाए।

Sir, if you study the list of Civil Servants, Class-I officers in Jharkhand, you will find that the number of officers from Jharkhand, who are on the Class-I posts in the Government of India, is very limited. If you start seeing across, I am quite sure, it may affect Odisha, Chhattisgarh and other States also.

So, the representation even in the All India Services from poorer tribal States is becoming lesser and lesser. It is a politically sensitive issue and also an important issue. Therefore, I would request the hon. Minister if the important tribal leaders, important social tribal activities can form a Commission to see whether there is a skewed development model for certain States, who are being neglected. If you look at the IAS and IPS Officers in my State, there are only two people right now in the Civil Services List in Police and I think, only one in the IAS from Jharkhand. If you look at the total number of people coming in from Orissa or Chhattisgarh or Jharkhand, it is very much limited.

The other important issue, on which I would like to make a request to the hon. Minister is this. Recently, the Supreme Court gave a judgment on the ownership of materials under the ground, which should be with the farmers. ਰਾਹੇਂਕਿਰ ਫ਼ੁਸ਼ਾਣੀ ਣਟੇਟ ਐਂ 65 ਕਾਣਕ कੇ ਗ਼ਲਾਧਾਲ ਗ਼ਰਿਕਾਈ ਕੀਆ ਕਿਣਾਧਿਕ ਫੂए हैं, despite protection under Chota Nagpur Tenancy Act and Schedule V. So, if the hon. Minister can confirm and implement that the ownership of coal and iron ore also belongs to the people, जिस किसान की ओगरिशप हो जायेगी that will be a great protection for the tribal people.

There is another problem, which many tribals of the bordering States are facing. जैसे बॉर्डीरम स्टेट्स छत्तीसमढ़ में आप ट्राइबल स्टेट्स देते हैं तो झारखंड में नहीं देते हैं और उस स्टेट्स को एप्टाई करने के लिए हमें पूरी पूक्तिया में स्टेट लैवल से रिजस्ट्रार जनरल तक 10-15 साल तक का समय लग जाता है। उसी तरह से जैसे हाल में अरुणाचल प्रदेश की बात आई थी कि अरुणाचल प्रदेश में भी काफी ट्राइब्स हैं और झारखंड में भी काफी ट्राइब्स हैं और उनका दर्जा नगालैंड में आगामी ट्राइब के अंडर आता है। यदि एक फास्ट ट्रैक सिस्टम हो, जैसे कि बॉर्डिरम एरियाज हैं, बॉर्डर तो आर्टिफिशियल बॉर्डर है, वहां पर शादियां होती हैं। वहां जो-जो ट्राइब्स बॉर्डर में रहती हैं, अगर एक तरफ आपने शेडसूल्ड कास्ट का दर्जा दे दिया है तो मैं मंत्री जी से अनुरोध करूंगा कि कम से कम एक फास्ट ट्रैक सिस्टम हो जाए और आप उस पर निर्णय ले लें।

दूसरी बात यह है कि सरकार की तरफ से एक कमिटमैन्ट हो जाए कि ओल्ड एज पेंशन और विधवा पेंशन आटोमैटिकली ट्राइबल लोगों को मिलनी चाहिए, क्योंकि हमारे पूदेश में एक संख्या फिक्स की गई है, उसकी संख्या के ऊपर नहीं जाते तो वे लोग दौड़ते रहते हैं तो गवर्नमैन्ट की तरफ से एक कमिटमैन्ट हो जाए। Most important is यदि हमें शिडसुन कास्ट और शिडसुन ट्राइब्स की लिविंग कंडीशन को इंपूव करना है तो सरकार के ऊपर यह मैंडेटरी होना चाहिए कि हर साल शिडसुन कास्ट स्टेट्स रिपोर्ट पूंजेंट होनी चाहिए। खास तौर से access to electricity, water, school and health system and the Government should present this report every year. Then only, you see, नहीं तो we will keep only giving reservation. चास्तव में आदिवासी समाज के लोगों का कोई कल्याण नहीं हो रहा है।

इन्हीं शब्दों के साथ मैं आपको धन्यवाद देता हूँ कि आपने मुझे बालने का मौका दिया।

चौधरी लाल सिंह (उधमपुर): महोदय, मैं आपकी परिमशन से, शिडयुल ट्राइन्स के लिए यह जो बिल आया है, उस पर बोलने के लिए यह हुआ हूँ हमने इसमें कुछ जातियां इंक्लूड़ की हैं। यह बहुत अच्छी बात हैं। मंत्री जी बहुत मेहनती हैं और मैंने इनको देखा है, मैं इनके साथ एक कमेटी में था। He is a very good person. मैं यह कहना चाहूंगा कि आपने इसमें जो जातियां इंक्लूड़ की हैं, हम यह भी जानते हैं कि मेरे अपने इलाके में, अगर मेरे स्टेट जम्मू और कश्मीर की बात करें, तो हमारे कुछ लोग इसमें इंक्लूड़ किए हैं। जैसे गुज्जर हैं, बक्करवाल हैं, गही हैं, सिप्पी हैं। गुज्जर वे हैं, जो भैंसे ले कर चलते हैं और बक्करवाल वे हैं जो भेड़-बक्करियां पालते हैं। इसी तरीके से सिप्पी एक ट्राइब हैं। सिप्पी का ही एक हिस्सा है, जिसको कोली बोलते हैं। सिप्पी और कोली हमारे स्टेट में एक ही जाति हैं। फ़ारूख साहब बैठे हैं, he knows better. वे इस बात को मुझ से बेहतर जानते हैं। जब सिप्पी को दिया गया I am astonished. जब सिप्पी को दिया गया तो कोली को वयों छोड़ा गया वयोंकि कोली उसी का ही एक हिस्सा था। उनकी शादियां, उनका रिश्ता, उनका सब कुछ एक जैसा था। फिर भी उस बेचारे को छोड़ दिया गया। जब यह शिडयुल ट्राइब का स्टेट्स दिया जा रहा था तब हमारे एक बहुत बड़े वर्ग को छोड़ा गया। जैसे कुछ इलाके हैं, जहां पहाड़ी रिपिकेंग लोग हैं। हमने कुछ इलाका सेंट्लाइज़ किया हैं। लेकिन मैं उसको सेंट्लाइज़ नहीं होने देना चाहता हूँ। मैं उसको पुंछ, राजौरी, तरनाक और उरी के इलाके तक नहीं होनी चाहिए। मेरी जनाब से विजती हैं। रिपिकेंग का मतलब है कि जो किशतवाड, बद्दाली, बजी, बिलावर, रामनगर आदि इलाके हैं। कभी-भी कोताही नहीं होनी चाहिए। मेरी जनाब से विजती हैं।

में गुज्जरों की हालत बताना चाहता हूँ। मुझे इस चीज़ का अफ़सोस है कि आज भी मेरा गुज्जर और बक्करवाल 300-300 किलोमीटर, 200-200 किलोमीटर पैदल

अपने जानवरों के साथ गर्मी से नीवे और सर्दी से ऊपर पहाड़ों की तरफ चलता हैं। मैं आपको बताना चाहता हूँ कि उसको रास्ते में कितनी दिक्कतें आती हैं। उसको कभी पुलिस मारती हैं कि रास्ता रोक रखा हैं। कोई किसान उसको रास्ते में पकड़ता है कि तून अपने जानवर मेरी जमीन में पुसा दिए। जब वह लास्ट कोने में पहुंचता है तो उसके शिर पर 50 किस्म के मीटे-मोटे रोड़े बने होते हैं। उस आदमी को इतना मारा जाता हैं। उसको ट्राइबल में तो शामिल किया। गुरुजर और बक्करवाल को महाराजा हिर शिंह के जमाने में, उस महीने में जब वे गर्मियों में उपर जाते थे, रात गुरुजरों, बक्करवालों और गहियों की होती थी। यह कानून था कि रात को उनको कोई ट्रैफिक नहीं रोकेगा। अब महाराजा साहब का जमाना चला गया, डैमोक्ट्रिक सड़क बनी तो अब न उनके लिए दिन हैं और न रात हैं। मैं यह कहना चाहता हूँ कि उनकी दुईशा को ठीक कीजिए। मेरी जनाब से विनती हैं कि अगर वे जाएं तो सरकार उसका इंतजाम करें। शिरहपुल ट्राइब को आप बैंनिफिट देते हैं। यह इंतजाम करें कि यहां से ट्रक दें। उनका माल और मवेशी उन ट्रकों में लोड कर के उस जगह छोड़ा जाए, जहां उसकी सड़क सदम होती हैं। अगर वह कुचल गया, जनाब उसके छोटे-छोटे बच्चे सर्दियों में नंगे पांव और अभी-भी उसके तन पर पूरे कपड़े नहीं हैं और वह पानी में, कीचड़ में खड़ा होता हैं। हमारे नेता फारूख साहब की तो वहां रिश्तेदारी हैं, इनकी तो उनमें निवास है और ये उन सबके बारे में जानते हैं। मैं यह कहना चाहता हूं कि उनकी हालत को सुधारना बहुत उन्हरी हैं। शिप्पी और कोली जिनहें छोड़ दिया गया है, मेरी जनाब से विनती है कि इन्हें रखा जाये। आपने मुझे कम समय दिया हैं। मैं आपसे कहना चाहता हूं कि जो सुन्दर लिबास में आये हैं, उनहें आप ज्यादा समय देंगे। मैं अंत में एक बात का जावा देना चाहता हूं, एक बात यह कही गयी कि हमारे कुछ आदिवासी लोग, शिरहपूल ट्राइब्स के लोग, जब उन्हें इससे बैंनिफिट नहीं मिला तो वे नवसलाइट मूक्मेंट में चले गये, वे माओवादी बन गये। हमारा भी कश्मीर का आदमी अगर इथर-उधर चला गया तो हमारे लोगों ने उसको मारा, अगर उसने हमारे देश के आदमी को मारने की कीशिश की तो उसको भी मारा। यह कोई बात नहीं है कि कोई जाति रूककर मिलिटेन्ट बन जाये, उग्रावदी बन जाये, it is not possible. The country is the priority. कास्ट उसके आगे कुछ नहीं हैं। जो कास्ट देश के विदालफ निटेन्ट

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY (KOKRAJHAR): Respected Chairman, Sir, I am quite thankful to you for giving me an opportunity to participate in the debate on the Constitution (Scheduled Tribes) Orders (Second Amendment) Bill, 2012 brought by my esteemed colleague Shri V. Kishore Chandra Deo. I rise here to support the Bill and I heartily thank Shri Kishore Chandra Deo for having brought this laudable Bill.

इस विषय के ऊपर हो रही चर्चा में भाग तेते हुए मैं कुछ बहुत संवेदनशीत और बहुत ही गमभीर मुद्दों को सदन के सामने रखना चाहता हूं और आपके जिर्रे में केन्द्रीय मंत्री जी का ध्यान आकर्षित करना चाहता हूं। वर्ष 2003 में जब एनडीए की सरकार थी तब भारत सरकार, असम सरकार और उस समय की एक बोडो मितिटेंट संस्था, जिसका नाम बोडो तिवरेशन टाइगर्स था, उनके साथ एक समझौता हुआ था। वह समझौता 10 फरवरी 2003 को हुआ था। उस समझौते के मुताबिक आज का बोडोतेंड टेरीटोरियल काउंसित बन पाया। उस समझौते के क्लॉज नम्बर 8 में एक बात तिस्वी गयी थी कि Government of India will consider the urgent need of granting Scheduled Tribes status to the Boro-Kachari people living in Karbi-Anglong Autonomous Hills district and in the then North-Cachar Autonomous district, the present district of Dima Hasao.

In 1998 and in 2009 also, the State Government of Assam has recommended this very long pending issue to the Government of India. But, I am extremely sorry to apprise you of the fact that nothing tangible has been done so far in this regard. Today, nine years have already elapsed after the signing of that Second Bodo Accord. It is a matter of serious concern and great regret.

Through you, Sir, I would like to urge upon the Government of India, particularly the present Union Minister of Tribal Affairs, my friend, Shri V. Kishore Chandra Deo to take appropriate steps to help ensure the granting of ST status to the Boro-Kachari people living in these two particular hills districts of Assam. प्लेन एरिया में रहने वाले जितने भी बोडो-कळारी के लोग हैं,, we have given the tribal status to them. What about the Bodo people, the same people who have been living in these two hilly districts since times immemorial?

18.00hrs

In these two hill districts they have been deprived of the tribal status. This is very unfortunate. इसके साथ-साथ में एक सीरियस मुद्दे के बारे में बताजा चाइता हूँ। In 2002, the Government of India has revised the list of the Scheduled Castes and the Scheduled Tribes throughout the whole country. I think around one hundred numbers of new tribes have been incorporated in the list of the Scheduled Tribes. Unfortunately what happened to the reserved quota? Till today not a single additional percentage has been added to the existing 7.5 per cent meant for the tribal people.

सभापति महोदय : माननीय सदस्य, आप एक मिनट बैठिये।

माननीय सदस्यो। अगर सभा की अनुमति हो तो सभा की कार्यवाही का समय इस विधेयक एवं शृन्यकाल की समाप्ति तक बढ़ा दी जाए।

अनेक माननीय सदस्य **:** हाँ, हाँ_।

MR. CHAIRMAN: The House has agreed for extension of time.

श्री सानछुमा खुंगुर बैसीमुथियारी : महोदय, और 2002 में क्या हुआ? असम में पाँच नयी जातियों को शैडयूल्ड ट्राइब्ज़ की लिस्ट में इनक्तूड किया गया, लेकिन उन लोगों के लिए जो रिज़र्वेशन में कोटा बढ़ाना था, वह आज तक नहीं बढ़ाया_।

सभापति महोदय : आप ज़रा संक्षिप्त कीजिए।

श्री सानछुमा खुंगुर बैसीमुथियारी: पहले 10 प्रित्शत था 9 ट्राइब्ज़ के लिए | Today the total number of STs stands at 14. अब 14 जातियों के लिए पहले का जो 10 प्रित्शत कोटा था, उसके कारण आज बहुत इंडाट चल रहा हैं। तमाम हिन्दुस्तान में जितनी जातियों को शैंडयूल्ड ट्राइब्ज़ का बैंनिफिट मिलना चाहिए, उनको अगर इनक्तूड़ किया जाए और उसके साथ-साथ शैंडयूल्ड ट्राइब् लोगों के लिए जो रिज़र्वेशन का कोटा है, उसको अगर बढ़ाया नहीं जाएगा तो देश की हालत क्या होगी, उनकी हालत क्या होगी, यह बहुत गंभीर मामला हैं। इसके साथ-साथ मेरी मांग है कि the percentage meant for the tribal people should be increased from the present 7.5 per cent to at least 12 per cent because the population of tribal people also has increased the way the population of general people has increased. अगर जनरल लोगों की आबादी बढ़ गई है तो ट्राइबल लोगों की आबादी भी बढ़ गई हैं। This 7.5 per cent was fixed based on the population census of 1971. By now 42 years have elapsed. इन 42 सालों के बीत जाने के बाद भी शैंडयूल्ड ट्राइब्ज़ कोटे में जो वृद्धि होनी चाहिए थी, वह वृद्धि नहीं हुई हैं। इसमें 12 प्रित्शत वृद्धि होनी चाहिए।

महोदय, कुछ और मुद्दे हैं जो बहुत ज़रूरी हैं। मई 2013 में राज्य सभा ने Constitution (117th Amendment) Bill, 2012 पास किया लेकिन बड़े दुर्भान्य की बात है कि हमारे इस सदन में वह विधेयक पास नहीं हो पाया। इसतिए मैं आपके ज़िरिये भारत सरकार से दर्ख्वास्त करना चाहता हूँ कि इस लंबित बिल को अतिशीघू पास करके हमारे ट्राइबल और शैंडयूल्ड कास्ट्स लोगों के हक को पूरा करने के लिए जल्दी काम करना चाहिए। यहाँ यूपीए की चेयरपरसन Madam Soniaji बैठी हुई हैं। सभापित जी, मेरी आपके माध्यम से उनसे भी विनमू विनती है कि इस पर ज़बर्टस्त कदम उठाने की ज़रूरत हैं।

ਸਫ਼ੇਰਟ, एक पॉइंट और हैं। भारतीय संविधान के आर्टिकत 275 (1) के ज़िर्थ ट्राइबल इलाके को डैवलप करने के लिए जितनी धनराशि बजट में आबंटित की जाती है, वह बहुत कम हैं। That money should be enhanced to a great extent. So far as my observation is concerned, this year's total national plan budget allocation stands at about 7 lakh crores of rupees. If the population of Scheduled Tribes in India stands at 8 per cent, then the tribal people should have been given a minimum of Rs.57,000 crore. आपके मंतुालय को करना था।

सभापति महोदय: पी.डी. राय जी आप बोलिए।

श्री सानुष्मा खुंगुर बैसीमूथियारी : इसतिए कम से कम 57 हुजार करोड़ रुपये पिछते साल में आवंटन करना चाहिए था_।

MR. CHAIRMAN: Nothing will go on record now.

(Interruptions) … *

सभापति महोदय : पी.डी. राय जी, आप बोलिए।

…(व्यवधान)

सभापति महोदय : आपने अपनी भावना व्यक्त कर दी, अपनी बात कह दी_। अब उनको बोलने दीजिए।

…(<u>व्यवधान</u>)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions) … <u>*</u>

सभापति महोदय : आपकी बात रिकार्ड में नहीं जा रही हैं। आप बैठ जाइए।

(Interruptions) … *

सभापति महोदय : आपने अपनी बात कह दी हैं। आप बैठ जाइए।

…(<u>व्यवधान</u>)

MR. CHAIRMAN: Only the speech of Shri Prem Das Rai will go on record.

(Interruptions) … *

SHRI PREM DAS RAI (SIKKIM): Mr. Chairman, Sir, I thank you for giving me this opportunity to speak. I rise to support this very important Bill which has been brought to this House. Listening to everybody, it is very clear that the House, with one voice, is supporting this Bill. This is important because it is an ongoing process. The door for other communities to be recognized as Scheduled Tribes is always open and I commend the Minister for bringing this Bill. This Bill is part of the inclusive agenda, I believe, of the UPA Government, and the social justice and affirmative action programme. In view of this, I would like to just place on record a few things for the information of this august House.

Sikkim, as we all know, became a part of India in 1975 through the 36th Constitutional Amendment. Till then, Sikkim was a tribal State and it was a State in which the people of Sikkim were considered as one and it has again been recognized through an amendment to the Income Tax Act inserting Section 26AAA in 2008 when the Sikkimese people and the Sikkim Subject Register became the source on which the entire population was given income tax relief. Now, this is very important because under that kind of a scenario, all the people were not discriminated against; all the people were together and all the communities were together. This is a very important point because our hon. Chief Minister, Shri Pawan Chamlin, has written several letters to the Government of India and to Shrimati Sonia Gandhi, the Chairperson of UPA stating that we have evidence through the Burman Commission Report, and the State Legislature has also passed in one voice a resolution, that the entire State should be considered a tribal State. Now, this is also important from another point of view that in view of the referendum of 1975, this is the only State which became the 26th State of India voluntarily under the then leadership of Shrimati Indira Gandhi. At that time, if the leaders of Sikkim had agreed or negotiated properly, then there would not have been this problem that today some communities are left out from the tribal status that is otherwise given.

I would like to inform this House that today, the process is a strenuous one and we have already made strides in respect of the process of how it can be done and that certain communities can also be considered as, by this particular House or by the Parliament, Scheduled Tribes.

So, with these words, I would like to say that it is important that the State, which is a very strategic State, be considered and all the requests made by the State Government and made by the people in one voice be considered in this House and taken into consideration in the future.

MR. CHAIRMAN: The last speaker is Shri Charles Dias.

SHRI CHARLES DIAS (NOMINATED): Respected Chairman, Sir, I am thankful to you for giving me this opportunity to speak on this Bill. In our country, in this complex situation of social strata, the Scheduled Tribes (ST) is a separate set. They are bound to follow a particular profession because of historic reasons, and are located in one place or the other. In this situation, they have become disabled because of so many disabilities and they are becoming backward. The Government, with due consideration, included one after the other, and now as my friends have pointed out here that a sizeable number of ST are included in this. But the process is very long, as my colleagues have pointed out, and there are so many communities that are facing disabilities. I request the Government that a study has to be conducted again.

The hon. Minister has pointed out that basically the States have to recommend a particular community to be included in the list of STs. Now, Marati community has been recommended from Kasargod and Hosdurg Districts of Kerala. They were facing disabilities, and basic amenities were denied to them. Similarly, there are two communities, namely, Abhuj Maria and Hill Korwa from Chhattisgarh. My friends have just now pointed out that this long process has to be curtailed and simplified. Otherwise, many are left out from the list of disabled communities. I request the Government to have a study on this, and these disabled people have to be brought into the list of communities. With these words, I support this Bill. .

SHRI V. KISHORE CHANDRA DEO: Thank you, Mr. Chairman, Sir. First of all, I would like to thank all the hon. Members from all parts of the House who have participated in this discussion. It is heartening to hear 18 Members from different Parties from all sides of the House to give different ideas, and to mention that all of them have mentioned their views regarding the development of Tribals.

Sir, there are certain general questions, which have been raised by many Members who spoke earlier. So, firstly, I will deal with these general aspects before I go on to what each Member had asked with respect to their States and other communities.

Mr. Chairman, Sir, firstly, I would like to mention and I had mentioned this earlier also in the House that as far as the ST lists are concerned, every State has its own list. So, in our federal scheme of things, it is the State Governments who have to first send their recommendations and rightly so because sitting here in Delhi it is not possible for us to go into the details of what exactly is happening in the remote and interior areas in different States. In fact, it is a difficult task for the State Governments also. So, the first requirement is that the State Governments will have to send their recommendations to us after which, of course, we follow a policy. We examine it, and send it to the Registrar General of India and after he clears it, it goes to the National Commission of Scheduled Tribes, which exists now.

Then, ultimately, I take a call and bring it to this august House for approval by hon. Members.

Mr. Chairman, Sir, as many of my hon. friends have mentioned, it is a fact that there are many communities which are scheduled in one State and which are not scheduled in the neighbouring States. There are many communities which are in the Scheduled Tribes List in one State; in another State, they are in the Scheduled Castes List; in some other States, they are scheduled in the Backward Classes List; and, maybe, in none of these Lists in some States. This is a fact, but unfortunately for me, this decision lies with the State Governments. There is no way by which I can force a State Government. If there is any representation, I can always send it to them; I can send it along with a Note with some sort of a justification. When hon. Members write to me, I have done it. But ultimately, it has to come from the States.

Then, Sir, if I want to do everything together on an All India basis, I will have to wait for all recommendations to come from different States, which is not practical. Then, it will be an endless wait and, probably, what we are able to do, at least, once in a few years will become impossible. In a situation where you cannot have a kind of one list for the entire country for which we have to wait for recommendations from all States which is impractical, hence the only solution is doing it in a piece-meal as and when you get a particular recommendation.

Sir, the hon. Member who initiated the debate, Shri Sohan Potai, and many others had raised this issue, and I am only repeating what I have said earlier in one of the discussions that we had in this House, that this is what the Constitution says and I am afraid it will not be possible for me to ensure that only community is scheduled in all the States or, at least, in some States which are neighbouring each other because that is not possible under the present scheme of things.

Then, another point that has been raised by the Member who has initiated this debate and by many others who spoke also; they spoke about large-scale displacement of tribals from the land that they have been occupying for years. Yes, this is a problem; it is a major problem; this is a problem which had brought in a lot of unrest – the problem which has led to the eviction of a large number of people from different parts of the country, who have become homeless, who have been deprived of their traditional sources of livelihood. It is with this in mind actually that during the regime of UPA-I, the Forest Rights Act was enacted.

Sir, as one of my friends who participated in the debate had mentioned earlier, there are large parts of lands which have remained un-surveyed till today. Prof. Saugata Roy said that in Abhujmad in Chhattisgarh about 60,000 square kilometres of land still remains un-surveyed. This is the case with forest lands in many other States also. Therefore, the forest dwellers and tribals who are living in these forest areas actually had no proof of their residence in that particular region, even if they had been there for a few decades or, maybe, for centuries. They had no pattas; they had no electricity bills to show; telephones, of course, were something which are totally unknown; and they did not have cellphones in those areas as a result of which, once they were evicted or removed from these areas, there is nothing to show that they were part of it.

One hon. Member referred to the Land Acquisition Act of 1894. But even to get compensation or rehabilitation under that Act, there was no proof that they had. There was no basis on which they could be rehabilitated or on which compensation could be given to them. That is why the Forest Rights Act is of immense importance or of paramount importance to Scheduled Tribes and to the forest dwellers who have been living in such areas. This was actually enacted to undo the historical injustice which these people had suffered, not for decades, but maybe for centuries. This was actually enacted in the year 2006 in this very House; on the 13th of December, 2006, it was passed. After that, the rules were framed and from the year 2008, the implementation began.

Mr. Chairman, you will appreciate the fact that both forest and land are State subjects. It devolved upon all the State Governments to implement this particular Act. This was in order to first establish their identity in these particular regions. In about three or four years time, a lot of obstacles came in certain areas probably which needed some clarity and about three or four years back, it was the National Advisory Council who had given some recommendations which were necessary to ensure that this Act was effectively implemented.

Mr. Chairman, I went through these recommendations personally. Based on those recommendations, based on representations which I had received from my colleagues from different parts of the country and based on my own experience about a year ago in the July, 2012, we sent fresh guidelines to the State Governments and in the month of September, I even amended some rules and placed on the Table of this very House on the last day of Monsoon session of 2012.

We have actually been holding workshops. We have sent officials from my Ministry and they are holding Regional Conferences, basically to make the local people and the State Governments aware of the provisions of the Forest Rights Act. I myself have been communicating and have been in regular contact with the Chief Ministers of States with the concerned Ministers of Tribal Affairs, of the Forest Department to apprise them of the changes that have been made and to ensure that these laws are implemented effectively. There has been a response from States and I think that the amended rules and the new guidelines definitely have resulted in the larger number of claims that are being recognised. This Forest Rights Act actually gave two kinds of claims — individual claims and also claims to community rights and to community resources. There was a problem about community rights and community resources. I clarified that and after those clarifications have been sent because most of the rejections actually came from the applications which were made for community rights and for their resources. In fact with the new guidelines and rules, I have also clearly mentioned that where there was a *prima-facie* case, based on the new rules and guidelines that were sent to the State Governments that they should re-open cases which complied with new rules and guidelines and see that the pre-existing rights are recognised and regularized. So, that process is on and hopefully, if the new land acquisition law is passed, I am sure the Tribals will also get the benefit of this rather than falling back on the 1894 outmoded and antiquated law which we still follow. This is as far as rights of Tribals are concerned.

Sir, a large number of Members have mentioned about the threat of mining in these areas. Sir, the threat of mining in these areas also has been a cause of concern to us and also to the tribals especially who have been living in these areas. Sir, as far as these forest areas are concerned, they are mineral rich areas. We require the minerals but at the same time as our UPA Government has stood for inclusive growth, this process should also be covered under law, the people who are living over-there, the most exploited sections of society, the most marginalized and the most deprived people who are actually living in these areas. So, there are two kinds of areas as far as this mineral rich and forest areas are concerned. One is the Schedule V areas where the people living in these areas enjoy constitutional protection and safeguards, others are the non-Scheduled V areas. In the Scheduled V areas, the people who do not belong to Scheduled Tribes listed in that particular state are prohibited from taking land on lease or buying land. This unfortunately has not been followed strictly by many State Governments. I am not naming this State or that State. I am not accusing any particular State for doing this in general. This has been flouted by signing a Memorandum of Understanding or giving lease to private corporate companies who have no *locus standi* in my opinion in these regions.

After all, a company or a society registered in the name of tribals controlled and owned by tribals are the only ones who can operate in these areas. Of course, some violations have taken place. Wherever they have been brought to my notice, I have written to the Chief Ministers. I have had responses from them. I have also written to the Governors of these scheduled States because the Constitution endows the Governors with some special powers. Some of our colleagues had mentioned about this in the earlier discussion that we had on the Governors (Emoluments, Allowances and Privileges) Amendment Bill. The Governors have some powers. There is the Tribal Advisory Council which is there. But irrespective of

the Tribal Advisory Council, the Governors also have some powers which they can invoke in cases where peace or tranquillity and governance is disturbed due to reasons arising out of land or money-lending. I do not think there is anybody who says that mining has nothing to do with the land. So, whenever such cases arise and there is unrest and there is no good governance, it is in such situations that the Constitution has envisaged these powers vis-Ã -vis Governors. But unfortunately I think, these are the areas where there is no governance at all. In such areas, I have been writing to Governors. I have been communicating to them, requesting them to invoke the powers to see that the constitutional guarantees which have been endowed upon the tribals by the founding fathers are not violated. Therefore, these are questions which have been raised by hon. colleagues of different parts of the House. I thought, I would deal with these problems first.

Many hon. Members have raised the question about the diversion of funds which are meant for the Tribal Sub-Plan. As far as the Tribal Sub-Plan is concerned, the Planning Commission of India decides what is to be given to each State depending upon the population and geographical area which is occupied by the Scheduled Tribe community. This fund actually goes from the Consolidated Fund of India directly to the Consolidated Funds of the State. This is an area where my Ministry has no role to play because this comes within the domain of the State Governments. Recently, the State Government of Andhra Pradesh enacted a law to ensure that this diversion does not take place as far as funds are concerned. In many cases, the funds meant for Tribal Sub-Plan areas are diverted by the respective State Governments irrespective of which party is governing. I am not accusing one party or the other. This is a trend which has to be stopped. I think, this trend has to be reversed and one must ensure that these funds are used for the purpose for which they are being earmarked either by the Planning Commission or the Government.

As far as the Ministry of Tribal Affairs is concerned, it is only critical areas or gaps which we are required to fill in for. So, funds under Article 275(1) come to my Ministry. There is a quota for every State. We release the funds based on the recommendations that come from the State Governments. All that I insist for is the utilization certificate and for certain guidelines or norms that have been set by us. These funds are given for educational purposes. They are given for communication facilities. They are given for health purposes. This is, apart from the funds, that the line Ministries has to give to the TSP areas according to the directions of the Planning Commission which were issued actually in the year 1974. That is something which goes directly to the States from the line Ministries. As one of my colleagues, Dr. Raghuvansh Prasad Singh ji has said about it, there was no Tribal Affairs Ministry till about a decade ago. This was all a part of the Home Ministry. Then it came under the Ministry of Social Justice and Empowerment . This Ministry was formed at the turn of the century. So, it is about ten to 12 years old. From then, the funds that the line Ministries were supposed to send, whether the Agriculture Ministry or the HRD Ministry or the Health Ministry, they have been going directly from those line Ministries to the States. In fact, I have taken it up with these Ministries and I am trying to ensure and introduce some kind of a mechanism where the Tribal Affairs Ministry can have a say or can monitor or at least know where these funds are going.

That is because demands relating to tribal areas actually come to my Ministry. So, this is a process which I have initiated and I hope that very soon I will put in place a system by which funds from those line Ministries are also regulated and monitored. I am saying this because many of the hon. Members may not be aware of the fact that the annual budget allocation for my Ministry, for the Tribal Affairs Ministry, for the entire country is about Rs.4100 crore. Now the percentage that is allocated from the HRD Ministry for educational purposes in the TSP areas is Rs.5000 crore. So, only from one HRD Ministry, a line Ministry, more than Rs.1000 crore goes which is supposed to be spent for education in these areas. Likewise the Agriculture Ministry, the Health Ministry were required to spend. This was done during Late Mrs. Indira Gandhi's time. There was no Tribal Affairs Ministry then. But till today that same system continues. I am trying to get that into some kind of a structure in a manner that it will actually go to the Tribal Sub Plan areas.

Hon. Members have several questions about their own States and certain other communities probably which they feel that deserve to be Scheduled. As I mentioned at the very outset, there is a particular process for this and I have to follow that process.

As far as Chattisgarh is concerned two communities were mentioned. One is about the Sohra and the other, Pathari community. Both these communities were actually not accepted by the Registrar General of India. Earlier on when the RGI rejected a particular proposal twice, the file was closed. But since several colleagues, hon. Members, State Governments have been writing to me, even if they have been rejected twice or thrice, when certain recommendations like this come and if I also feel that they are genuine, I have stopped that practice of closing those files and actually now I have been sending them back to the State Government asking them for clarifications, for justifications based on the grounds on which the RGI

has rejected them.

As far as the Sohra and the Pathari are concerned, both have been sent to the Government of Chhattisgarh for their clarifications for the justification. As soon as we receive that justification I will again refer it to the RGI. That is because until it comes from there and goes to the NCST my hands are tied. Hon. Members will appreciate that.

Hon. Member Chauhan had referred not only to scheduling process but he had mentioned about some problems with teaching staff. These are matters of the State Government but if there are any problems and hon. Members bring it to my notice, I will surely take it up with the State Government and write to them asking them to correct those aberrations or problems if any. So, if there is any problem, please do write to me and I will get back to you.

Hon. Member Shailendra Kumar wanted to know about the Kohl community. As far as the Kohl community is concerned, they want to be made Scheduled Tribes, they are already in the list of Scheduled Castes. There are certain criteria that they have to satisfy to become a Scheduled Tribe. Kohl community case had been sent to the RGI. RGI had rejected it. However, since this was raised earlier in this House by certain Members, I have sent it back to the Government of Uttar Pradesh and I have had no response from them. We have not heard anything about it so far. So, if and when that response comes giving fresh reasons as to why they should be included, I will certainly see that further action is taken.

Shri Dara Singh Chauhan had also mentioned about the rights of tribals. I have already mentioned about that. The hon. Member wanted me to take strong action against defaulting officers. These officers are of the State Government. They are the implementing authorities. So, if there is any problem being created by any officer, please let me know and I will write to the State Government. But it would be difficult for me to take action against a defaulting officer of the State Government. $\hat{a} \in I(\underline{caguin})$

श्री दारा सिंह चौहान (घोसी): आप देखिए कि ऐसा क्यों हो रहा हैं। जो टाइम बाउंड कार्यक्रम था, अगर राज्य सरकार उसे लागू नहीं कर पा रही हैं तो मंत्रालय कौन सा कड़ा कदम उठा रहा हैं।...(<u>व्यवधान</u>)

SHRI V. KISHORE CHANDRA DEO: Hon. Member will appreciate the fact that if I make it time-bound, the State Government which does not fulfill its responsibility within that time, after that, due to the fault of the bureaucrats of the State Government, the people who have not got, would be denied. So, I cannot close it in a time-frame. That is why, I kept it open. These are problems which have been there for decades and hundreds of years. ...(Interruptions) It will take time. But I would only like to inform the hon. Members that the response from all the State Governments has been good; I have not got the negative response so far. They have been quite positive in their approach. I must take this august House into confidence; I am not casting aspersions on anybody. But the resistance has been coming from the Forest Departments of many States. I think, even the State Governments are having a lot of problems in getting over those pressures. But they are overcoming them.

Recently, the Cabinet has actually cleared a proposal to give minimum support price for minor forest produce – non-timber forest produce. I said, 'non-timber forest produce' because the Forest Rights Act recognizes bamboo, tendu leaves and betel leaves also as minor forest produce. So, I do not call it minor forest produce any more; it is non-timber forest produce. But this was in the domain of the State Governments. So, we had to put all the States on board; it took us time; we had series of negotiations with the officers from the State Governments; I spoke to the Chief Ministers; I spoke to the Ministers of the States; and finally, we have put on place a system where TRIFED, an organization which is within this Ministry, will be the coordinating authority with the agencies of the States. We will actually bear the loss, which the State Governments would be undergoing, if at all there is any such loss, so that the price fixation committee will decide on what prices the tribals will get. ...(Interruptions) I am going in the order in which the hon. Members spoke.

भी भेलेन्द्र कुमार : आप अभी जो उत्तर दे रहे हैं, वह न देकर माननीय सदस्य ने आपसे जो पूष्त पूछा है, उसका उत्तर दीजिए।...(<u>व्यवधान</u>)

शूर्ते वी.िकशोर चन्द्र देव : मैं सबकी बात का उत्तर दूंगा। I will give replies to everyone; this is the subject in which all the hon. Members are interested in and participated. Prof. Saugata Roy has raised the question about the mineral rich resources in the Scheduled Tribe areas. The Member from Jharkhand also raised this and cited the Supreme Court judgment.

Mr. Chairman, Sir, I think, the Members may not be aware that the Supreme Court had, about a month ago, in a judgment stated that all mineral resources will belong to the person who owns the land. Earlier, it was presumed that everything under the soil belonged to the State. But it had clarified that and it had given the judgment. I am studying it; in the wake of that judgment, it will be a different kind of a situation as far as the tribals are concerned. ...(Interruptions)

MR. CHAIRMAN: Nothing will go on record, except that of the hon. Minister.

(Interruptions) … *

SHRI V. KISHORE CHANDRA DEO: Shri Mohan Jena had raised about certain communities from Odisha. As far as those communities are concerned, we have written to the Odisha Government. The Odisha Government has not yet sent back the replies. As far as we get back the replies, we will go forward with it. ...(*Interruptions*) I know it is a genuine case; it has been rejected; it has been rejected many times; but yet, I have not closed the case. I have sent it to the State Government. It is up to the State Government to give the justification, based on the objections raised by the RGI. The moment it comes, I will again forward it.

As far as Tamil Nadu is concerned, I would like to inform my colleague-hon. Members from Tamil Nadu. that *narikuravar* has been cleared by the RGI and by the NCST. It is in the process; and as soon as it is ready, I will be bringing *narikuravar* to include in the List, before this House. As far as Badagas are concerned, they have been rejected more than twice.

Hon. Member from Kashmir had asked about Pahari community. Shri Lal Singh had asked about *Koli* and *Sippi* communities. All these three communities are pending with the State Government. … (*Interruptions*)

MR. CHAIRMAN: Let the Minister answer.

...(Interruptions)

सभापति महोदय ! आप बैठ जाइये। लाल सिंह जी, आप भी बैठ जाइये।

…(<u>व्यवधान</u>)

SHRI V. KISHORE CHANDRA DEO: From the records that have been given by my Ministry these three communities were recommended and rejected earlier. I have again sent it to the State Governments. The State Governments have not yet sent their justification....(*Interruptions*)

MR. CHAIRMAN: Nothing, except the hon. Minister's speech, will go on record.

(Interruptions) …*

SHRI V. KISHORE CHANDRA DEO: Hon. Members, I would like to humbly submit to this august House that whoever gives an assurance, you cannot jump the procedures.

PROF. SAUGATA ROY: But the procedure should not take 20 years.

सभापति महोदय ! शारिक जी, आप बैठ जाइये।

SHRI V. KISHORE CHANDRA DEO: I cannot help if the State Government takes 25 years. I cannot force them.

Shri P.D. Rai had raised about some communities in Sikkim. There were 11 communities which were recommended. I think, in May 2012 we had referred it to the RGI. As soon as we will get a reply from them, we will proceed further with that issue...(*Interruptions*)

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY: What about Bodoland?...(Interruptions)

MR. CHAIRMAN: Please sit down. Do not disturb.

SHRI V. KISHORE CHANDRA DEO: The issue of Bodoland is not in my domain. That is a different issue. ... (Interruptions)

सभापति महोदय ! आप बैठ जाइये।

SHRI V. KISHORE CHANDRA DEO: I have taken note of what other Members have suggested. I will look into those matters and will write back. With these words, Mr. Chairman, I commend this Bill for consideration.

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the States of Kerala and Chhattisgarh, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The House shall now take up clause-by-clause consideration of the Bill.

Shri Nishikant Dubey, are you moving your amendment?

Clause 2 Amendment of Part VII and Part XX of

Constitution(Scheduled Tribes)Order,1950

भूमें निशिकांत दुबे (गोइडा): सभापित महोदय, मंत्री जी ने जितनी बातें कहीं, मेरा केस उससे अलग हैं, यह मंत्री जी को पता हैं। 26 नवम्बर, 1948 को कांस्टीटूंट असेम्बली ने तीन जातियों के लिए लिखा कि ये शैंडसूल्ड ट्राइब्स की लिस्ट में हैं --खरवार, खेटौरी, घटवार और घटवाता। जब वर्ष 1950 में शैंडसूल्ड ट्राइब्स की लिस्ट लागू होने लगी, उस समय ये तीनों जातियों एवसवत्तृड हो गयीं। ...(<u>व्यवधान</u>) मैं बहुत शार्ट में कह रहा हूं। तीन जातियां थीं, जो 26 नवम्बर 1948 को कांस्टीटूंट असेम्बली ने इस सभा में सैंट्रल हाल में पास किया और 26 नवम्बर, 1948 और 26 जनवरी 1950 के बीच में कोई कमेटी नहीं बनी। एक ईरानी की गलती से ये तीन जातियां एवसवत्तूड हो गयीं। उसमें से एक जाति खरवार आज शैंडसूल्ड ट्राइब्स की लिस्ट में आ गयी। खेटौरी, घटवार और घटवात, ये दो जो जातियां हैं, वे किस परिस्थित में खत्म हुई, मंत्री जी आपको पता है कि एक ईरानी की गलती के कारण 63 साल से वे लोग भुगत रहे हैं। इसके लिए आपने अटानी जनश्ल को लिखा हैं। आप बहुत अच्छा काम कर रहे हैं। आप उनको देना चाहते हैं, क्योंकि उसमें आरजीआई, स्टेट, शैंडसूल्ड ट्राइब्स कमीशन का रिकमेंडेशन लेने लोगें, तो और 50 साल लग जारोंगे। एनएससी चेयरमैन, मैंडम सोनिया गांधी को मैंने पर्सनती लिखा हैं। उनके लोगों ने भी लिखा हैं। मैं आउट ऑफ दी वे गया हं कि इसमें कोई पोलिटिवस नहीं होनी चाहिए। ...(व्यवधान)

सभापति महोदय : आप संक्षेप में बोलिए।

…(<u>व्यवधान</u>)

भूगे निशिकांत दुबे : मेरा मंत्री जी से आगृह है कि आप उस अमेंडमैंट को इस सभा में ऐक्सैप्ट कीजिए, क्योंकि उसका केस अलग हैं। जो कांस्टीटूंट असेम्बली ने 26 नवम्बर, 1948 को संविधान सभा ने पास किया, वह 26 जनवरी, 1950 को लागू होने में छूट गया। वह ईरानी की गलती से छूटा हैं। आप उसे ऐक्सैप्ट कीजिए क्योंकि जो रघुवंश बाबू ने कहा कि इस होम मिनिस्ट्री का कोई रोल नहीं हैं, होम मिनिस्ट्री का पार्ट नहीं हैं। आरजीआई जब शैंडसूल्ड ट्राइब्स मंत्रालय अलग हो गया, शैंडसूल्ड ट्राइब्स कमीशन अलग हो गया, तो आरजीआई का रिकमेंडेशन आप क्यों लेंगे या इस तरह का कमीशन लेंगे। मेरा यह कहना है कि आप मुझे समय बताइये कि कब यह अमेंडमैंट आयेगा तभी मैं अमेंडमैंट वापिस लूंगा क्योंकि मेरा हमेशा पृथ्व अलग हैं, इन चीजों से अलग हैं। ...(व्यवधान)

सभापति महोदय : आपने अपनी बात कह दी हैं। अब आप अमेंडमैंट मूव कर रहे हैं या वापिस ते रहे हैं। श्री निशिकांत दूबे : मैं मूव कर रहा हूं।

मैं पुस्ताव करता हूं :

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पूछ 1, पंकि 12 के पश्चात्, निम्नितिस्तित जोड़ा जाए,--
'(iii) पूर्विष्टि 8 के पश्चात्, निम्नितिस्तित जंतःस्थापित किया जाए,--
"8क. भुइयां
8ख. भुइयां-घटवाल" |
(iv) पूर्विष्टि 15 के पश्चात्, निम्नितिस्तित जंतःस्थापित किया जाए,--
"15क. घटवाल" |
(v) पूर्विष्टि 17 के पश्चात्, निम्नितिस्तित जंतःस्थापित किया जाए,--
"17क. कादर" |
(vi) पूर्विष्टि 22 के पश्चात्, निम्नितिस्तित जंतःस्थापित किया जाए,--
"22क. खेटौरी" |
(vii) पूर्विष्टि 37 के पश्चात्, निम्नितिस्तित जंतःस्थापित किया जाए,--
"37क. पेरियार" | (3)
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MR. CHAIRMAN: I shall now put amendment No.3, moved by Shri Nishikant Dubey to the vote of the House.

The amendment was negatived.

MR. CHAIRMAN: The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1 Short Title

Amendment made:

Page 1, lines 2 and 3, for "(Second Amendment) Act, 2012",

substitute "(Amendment) Act, 2013". (2)

(Shri Kishore Chandra Deo)

MR. CHAIRMAN: The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1, for "Sixty-third", substitute "Sixty-fourth". (1)

(Shri Kishore Chandra Deo)

MR. CHAIRMAN: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

SHRI KISHORE CHANDRA DEO: I beg to move:	
"That the Bill, as amended, be passed."	
MR. CHAIRMAN: The question is:	
"That the Bill, as amended, be passed."	
	The motion was adopted.

सभापति महोदय : अब शून्यकाल लिया जाता हैं।